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Thursday,  
4<sup>th</sup> August, 2022  
13 Sravana, 1944 (Saka)

PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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## RAJYA SABHA

Thursday, the 4<sup>th</sup> August, 2022 / 13 Sravana, 1944 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

### PAPERS LAID ON THE TABLE

श्री जयराम रमेश (कर्नाटक) : महोदय, एलओपी कुछ कहना चाहते हैं।...(व्यवधान)...

श्री सभापति : प्लीज़ बैठ जाइये।...(व्यवधान)...आपको प्रोसीजर मालूम है...(व्यवधान)...

SHRI K.C. VENUGOPAL (Rajasthan): Sir, please give him opportunity.  
...(Interruptions)...

MR. CHAIRMAN: I will give opportunity after 1....(Interruptions)... No.  
...(Interruptions)... Nothing before Papers to be Laid. ...(Interruptions)... Papers to  
be Laid on the Table, Dr. Jitendra Singh. ...(Interruptions)... वेणुगोपाल जी, आप बैठिये,  
मैं आपको बाद में अलारू करूंगा।...(व्यवधान)...

### Notifications of the Ministry of Personnel, Public Grievances and Pensions

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री (डा. जितेन्द्र सिंह) : महोदय, मैं कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय (कार्मिक और प्रशिक्षण विभाग), केन्द्रीय प्रशासनिक अधिकरण अधिनियम, 1985 की धारा 37 की उप-धारा (1) के अधीन निम्नलिखित अधिसूचनाओं तथा विलंब संबंधी विवरण की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (1) G.S.R. 512 (E), dated the 29<sup>th</sup> July, 2021, publishing the Central Administrative Tribunal (Group 'A' and Group 'B' Library Posts) Recruitment (Amendment) Rules, 2021.
- (2) G.S.R. 513 (E), dated the 29<sup>th</sup> July, 2021, publishing the Central Administrative Tribunal (Group 'B' and Group 'C' Miscellaneous Posts) Recruitment (Amendment) Rules, 2021.
- (3) G.S.R. 773 (E), dated the 2<sup>nd</sup> November, 2021, publishing the Central Administrative Tribunal (Group 'A' and 'B' Hindi Posts) Recruitment (Amendment) Rules, 2021.

[Placed in Library. For (1) to (3), see No. L.T. 6840/17/22]

...(Interruptions)...

MR. CHAIRMAN: This is not the practice. ...*(Interruptions)*... It never happens before laying of the papers. ...*(Interruptions)*... Shri Ashwini Kumar Choubey. ...*(Interruptions)*... मैं आपको दो मिनट का टाइम दूंगा, आप लोग शांति से बैठ जाइये। मगर ये पेपर्स टू बी लेड के एक मिनट में कुछ होने वाला नहीं है।

**I. Notifications of the Ministry of Environment, Forest and Climate Change**

**II. Report and Accounts (2020-21) of the ICFRE, Dehradun, Uttarakhand and related Papers**

**पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-**

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986:-

- (1) S.O. 1807 (E), dated the 12<sup>th</sup> April, 2022, amending the principal Notification No. S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, by substituting certain entries, as mentioned therein.
- (2) S.O. 1886 (E), dated the 20<sup>th</sup> April, 2022, amending the principal Notification No. S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, by substituting/ inserting/omitting certain entries, as mentioned therein.
- (3) S.O. 1953 (E), dated the 27<sup>th</sup> April, 2022, amending the Schedule to the principal Notification No. S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, by omitting certain entries, as mentioned therein.
- (4) S.O. 2090 (E), dated the 5<sup>th</sup> May, 2022, amending the principal Notification No. S.O. 20 (E), dated the 6<sup>th</sup> January, 2011 by inserting certain entries, as mentioned therein.
- (5) S.O. 2095 (E), dated the 5<sup>th</sup> May, 2022, amending the principal Notification S.O. 1242 (E) dated the 8<sup>th</sup> March, 2019 by inserting certain entries, as mentioned therein.
- (6) S.O. 2163 (E), dated the 9<sup>th</sup> May, 2022, amending the principal Notification No. S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, by substituting/inserting certain entries, as mentioned therein.

[Placed in Library. For (1) to (6), see No. L.T. 7292/17/22]

- (7) S.O. 3194 (E), dated the 14<sup>th</sup> July, 2022, amending the principal Notification No. S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, by substituting/inserting certain entries, as mentioned therein.

[Placed in Library. See No. L.T. 7465/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1) and clauses (v) and (xiv) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986, along with Delay Statements:-

- (1) S.O. 1485 (E), dated the 22<sup>nd</sup> April, 2016, notifying an area to the extent of upto 1900 meters from the boundary of the protected area of Kalesar National Park and Kalesar Wildlife Sanctuary within the State of Haryana as the Kalesar Eco-sensitive Zone, details of which are mentioned therein.
- (2) S.O. 3100 (E), dated the 30<sup>th</sup> September 2016, notifying upto 100 meters all around Bhindawas Wildlife Sanctuary in the State of Haryana as the Bhindawas Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (3) S.O. 3308 (E), dated the 26<sup>th</sup> October, 2016, notifying an area with an extent of upto 925 meters from the boundary of the protected area of Khol Hi Raitan Wildlife Sanctuary in the State of Haryana as the Kohl Hi Raitan Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (4) S.O. 3516 (E), dated the 23<sup>rd</sup> November, 2016, notifying an area with an extent of upto 1200 meters from the boundary of Bir Shikargarh Wildlife Sanctuary in the State of Haryana as the Bir Shikargarh Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (5) S.O. 68 (E), dated the 10<sup>th</sup> January, 2017, notifying upto 100 meters around the Khaparwas Wildlife Sanctuary within the State of Haryana as Khaparwas Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (6) S.O. 436 (E), dated the 14<sup>th</sup> February, 2017, notifying an area to an extent of upto 80 meters all around the boundary of Chhilchhila Wildlife Sanctuary within the State of Haryana as the Chhilchhila Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.

[Placed in Library. For (1) to (6) See No. L.T. 7466/17/22]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, issued under sub-section (1)

and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986, along with Delay Statements:-

- (1) S.O. 838 (E), dated the 16<sup>th</sup> March, 2017, notifying an area with an extent upto 375 meters around the boundary of Daranghati Wildlife Sanctuary in the State of Himachal Pradesh as the Daranghati Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (2) S.O. 1813 (E), dated the 7<sup>th</sup> June, 2017, notifying an area with an extent upto 2 kilometres around the boundary of Majathal Wildlife Sanctuary in the State of Himachal Pradesh as the Majathal Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (3) S.O. 1858 (E), dated the 8<sup>th</sup> June, 2017, notifying an area with an extent upto 1.5 kilometers around the boundary of the Shimla Water Catchment Wildlife Sanctuary in the State of Himachal Pradesh as the Shimla Water Catchment Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (4) S.O. 2404 (E), dated the 28<sup>th</sup> July, 2017, notifying an area with an extent upto 15 kilometres around the boundary of Rakchham-Chitkul Wildlife Sanctuary in the State of Himachal Pradesh as the Rakchham-Chitkul Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (5) S.O. 2996 (E), dated the 12<sup>th</sup> September, 2017, notifying an area with an extent upto one kilometer from the boundary of Asola Bhatti Wildlife Sanctuary in the National Capital Territory of Delhi as the Asola Bhatti Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (6) S.O. 3193 (E), dated the 29<sup>th</sup> September, 2017, notifying an area with an extent upto 1 kilometre around the boundary of the Sechu Tuan Nala Wildlife Sanctuary in the State of Himachal Pradesh as the Sechu Tuan Nala Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (7) S.O. 3710 (E), dated the 22<sup>nd</sup> November, 2017, notifying an area with an extent upto 3.87 kilometres around the boundary of Talra Wildlife Sanctuary in the State of Himachal Pradesh as the Talra Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (8) S.O. 277 (E), dated the 17<sup>th</sup> January, 2018, notifying an area to an extent ranging from 469 meters to 2.125 kilometres around the boundary of the

- Inderkila National Park in the State of Himachal Pradesh as the Inderkila National Park Eco-sensitive Zone, details of which are mentioned therein.
- (9) S.O. 1911 (E), dated the 1<sup>st</sup> June, 2019, notifying an area to an extent varying from 100 meters to 1000 meters around the boundary of Asola Bhatti Wildlife Sanctuary, in Faridabad and Gurugram districts in the State of Haryana as the Eco-sensitive Zone, details of which are mentioned therein.
- (10) S.O. 2774 (E), dated the 1<sup>st</sup> August, 2019, notifying an area to an extent varying from 500 meters to 2 kilometers around the boundary of the Udhwa Lake Bird Sanctuary in Sahibganj district in the State of Jharkhand as the Eco-sensitive Zone, details of which are mentioned therein.
- (11) S.O. 2775 (E), dated the 1<sup>st</sup> August, 2019, notifying an area to an extent varying from 900 meters to 5 kilometres around the boundary of the Hazaribag Wildlife Sanctuary, in Hazaribag district in the State of Jharkhand as the Eco-sensitive Zone, details of which are mentioned therein.
- (12) S.O. 2795 (E), dated the 5<sup>th</sup> August, 2019, notifying an area to an extent upto 25 kilometres around the boundary of Parasnath and Topchanchi Wildlife Sanctuaries in Giridih and Dhanbad districts in the State of Jharkhand as the Parasnath and Topchanchi Wildlife Sancturies Eco-sensitive Zone, details of which are mentioned therein.
- (13) S.O. 2796 (E), dated the 5<sup>th</sup> August, 2019, notifying an area to an extent upto 5 kilometres around the boundary of Gautam Buddha Wildlife Sanctuary, in Hazaribagh districts in the State of Jharkhand as the Gautam Buddha Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (14) S.O. 2895 (E), dated the 9<sup>th</sup> August, 2019, notifying an area to an extent upto 5 kilometres around the boundary of Koderma Wildlife Sanctuary in Koderma district in the State of Jharkhand as the Koderma Wildlife Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (15) S.O. 2896 (E), dated the 9<sup>th</sup> August, 2019, notifying an area to an extent varying from 1.8 kilometres to 5 kilometres around the boundary of Lawalong Wildlife Sanctuary, in Chatra district in the State of Jharkhand as the Eco-sensitive Zone, details of which are mentioned therein.
- (16) S.O. 2897 (E), dated the 9<sup>th</sup> August, 2019, notifying an area to an extent varying from 350 meters to 5 kilometres around the boundary of Polkot Wildlife Sanctuary, in Gumla and Simdega districts in the State of Jharkhand as the Eco-sensitive Zone, details of which are mentioned therein.



- (17) S.O. 2898 (E), dated the 9<sup>th</sup> August, 2019, notifying an area to an extent upto 7 kilometres around the boundary of Palamau Wildlife Sanctuary, Betla National Park and Mahuadanr Wolf Sanctuary, in Latehar and Garhwa districts in the State of Jharkhand as the Eco-sensitive Zone, details of which are mentioned therein.
- (18) S.O. 3528 (E), dated the 27<sup>th</sup> September, 2019, notifying an area to an extent varying from 1.0 kilometre to 4.7 kilometres around the boundary of Daroji Bear Sanctuary, in Ballari district in the State of Karnataka as the Daroji Bear Sanctuary Eco-sensitive Zone, details of which are mentioned therein.
- (19) S.O. 3871 (E), dated the 29<sup>th</sup> October, 2019, notifying an area to an extent varying from 60 metres to 2.022 kilometres around the boundary of Jasrota Wildlife Sanctuary, in Kathua district in the State of Jammu and Kashmir as the Eco-sensitive Zone, details of which are mentioned therein.

[Placed in Library. For (1) to (19), see No. L.T. 7466/17/22]

(iv) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 1947 (E), dated the 26<sup>th</sup> April, 2022, constituting the West Bengal Coastal Zone Management Authority defining its members, its headquarter, quorum of its meeting, norms of paying allowances to a member other than an ex-officio member and its powers and functions, as mentioned therein, for a period of three years, with effect from the date of publication of the notification in the official Gazette, under sub-sections (1) and (3) of Section 3 of the Environment (Protection) Act, 1986.

(v) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 2194 (E), dated the 12<sup>th</sup> May, 2022, constituting the National Coastal Zone Management Authority defining its members, its headquarter, quorum of its meeting, norms of paying allowances to a member other than an ex-officio member and its powers and functions, as mentioned therein, for a period of three years, with effect from the date of publication of the notification in the official Gazette, under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. For (iv) to (v), see No. L.T. 7292/17/22]

(vi) A copy (in English and Hindi) of the Ministry of Environment, Forest and Climate Change Notification No. S.O. 3250 (E), dated the 20<sup>th</sup> July, 2022, directing

that all the standalone re-rolling units or cold rolling units, shall apply online for grant of Terms of Reference (ToR) followed by Environment Clearance and the said units shall be granted Standard Terms of Reference and shall be exempted from the requirement of public consultation, under Section 3 of the Environment (Protection) Act, 1986.

[Placed in Library. *See* No. L.T. 7465/17/22]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under Section 26 of the Environment (Protection) Act, 1986:-

- (1) G.S.R. 133 (E), dated the 16<sup>th</sup> February, 2022, publishing the Plastic Waste Management (Amendment) Rules, 2022.
- (2) G.S.R. 522 (E), dated the 7<sup>th</sup> July, 2022, publishing the Plastic Waste Management (Second Amendment) Rules, 2022.

[Placed in Library. For (1) and (2) *See* No. L.T. 7465/17/22]

(viii) A copy (in English and Hindi) of the Ministry of Environment, Forests and Climate Change Notification No. G.S.R. 480 (E), dated the 28<sup>th</sup> June, 2022, publishing the Forest (Conservation) Rules, 2022, under sub-section (2) of Section 4 of the Forest (Conservation) Act, 1980.

[Placed in Library. *See* No. L.T. 7290/17/22]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (3) of Section 25 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021:-

- (1) G.S.R. 531 (E), dated the 11<sup>th</sup> July, 2022, publishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Salaries, Allowances and Conditions of Service of the Officers and Staff of the Commission) Rules, 2022.
- (2) G.S.R. 336 (E), dated the 4<sup>th</sup> May, 2022, publishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Form of Annual Statement of Accounts) Rules, 2022.

[Placed in Library. For (1) and (2), *see* No. L.T. 7463/17/22]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forest and Climate Change, under sub-section (3) of

Section 26 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021:-

- (1) No. G-25055/1/2021-F&A, dated the 17<sup>th</sup> May, 2022, publishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Form and Manner of Furnishing Annual Report) Regulations, 2022.
- (2) No. R-11011/1/2021-Estt., dated the 17<sup>th</sup> September, 2021, publishing the Commission for Air Quality Management in National Capital Region and Adjoining Areas (Conduct of Business and Conditions and Limitations in Delegation of Powers of Commission) Regulations, 2021, along with Delay Statement.

[Placed in Library. For (1) and (2), see No. L.T. 7464/17/22]

II. A copy each (in English and Hindi) of the following papers:-

- (a) Annual Report and Accounts of the Indian Council of Forestry Research and Education (ICFRE), Dehradun, Uttarakhand, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7288/17/22]

**Report and Accounts (2020-21) of the Sahitya Akademi, New Delhi the Salar Jung Museum, Hyderabad and the National Museum Institute of History of Art, Conservation and Museology, New Delhi and related papers**

**संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल):** महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) (a) Annual Report and Accounts of the Sahitya Akademi, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Akademi.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7299/17/22]

- (ii) (a) Annual Report and Accounts of the Salar Jung Museum, Hyderabad, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Museum.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7297/17/22]

- (iii) (a) Annual Report and Accounts of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 7298/17/22]

### I. Notifications of the Ministry of Finance

### II. Statement of Market Borrowings (2021-22) by Central Government

**वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 550 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 673 (E), dated the 28<sup>th</sup> June, 2017 by omitting/inserting/substituting certain entries, as mentioned therein.
- (2) G.S.R. 553 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 674 (E), dated the 28<sup>th</sup> June, 2017 by substituting/omitting/inserting certain entries, as mentioned therein.
- (3) G.S.R. 556 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 675 (E), dated the 28<sup>th</sup> June, 2017 by substituting certain entries, as mentioned therein.
- (4) G.S.R. 559 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 677 (E), dated the 28<sup>th</sup> June, 2017 by substituting/inserting certain entries, as mentioned therein.

- (5) G.S.R. 562 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 237 (E), dated the 31<sup>st</sup> March, 2022 by substituting certain entries, as mentioned therein.
- (6) G.S.R. 565 (E), dated the 13<sup>th</sup> July, 2022, rescinding the principal Notification No. G.S.R. 1391 (E), dated the 14<sup>th</sup> November, 2017, except as respects things done or omitted to be done before such rescission.
- (7) G.S.R. 568 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 190 (E), dated the 7<sup>th</sup> March, 2019 by substituting certain entries, as mentioned therein.
- (8) G.S.R. 569 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 196 (E), dated the 7<sup>th</sup> March, 2019 by substituting certain entries, as mentioned therein.

[Placed in Library. For (1) to (8), see No. L.T. 7480/17/22]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 551 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 666 (E), dated the 28<sup>th</sup> June, 2017, by substituting/inserting/omitting certain entries, as mentioned therein.
- (2) G.S.R. 554 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. S.O. 667 (E), dated the 28<sup>th</sup> June, 2017, by substituting/inserting/omitting certain entries, as mentioned therein.
- (3) G.S.R. 557 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 668 (E), dated the 28<sup>th</sup> June, 2017, by substituting certain entries, as mentioned therein.
- (4) G.S.R. 566 (E), dated the 13<sup>th</sup> July, 2022, rescinding the Notification No. G.S.R. 1396 (E), dated the 14<sup>th</sup> November, 2017, except as respects things done or omitted to be done before such rescission.

[Placed in Library. For (1) to (4), see No. L.T. 7481/17/22]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 563 (E), dated the 13<sup>th</sup> July, 2022, amending the Notification No. G.S.R. 239 (E), dated the 31<sup>st</sup> March, 2022, by substituting certain entries, as mentioned therein, under Section 24 of the Integrated Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) principal Notification No. G.S.R. 560 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 670 (E), dated the 28<sup>th</sup> June, 2017 by substituting/inserting certain entries, as mentioned therein, under Section 166 of the Central Goods and Services Tax Act, 2017 and Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. For (iii) and (iv), see No. L.T. 7481/17/22]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 579 (E), dated the 15<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 793 (E), dated the 30<sup>th</sup> June, 2017 by inserting certain entries, as mentioned therein, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 7483/17/22]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) G.S.R. 540 (E), dated the 12<sup>th</sup> July, 2022, publishing the Controlled Delivery (Customs) Regulations, 2022.
- (2) G.S.R. 572 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 785 (E), dated the 30<sup>th</sup> June, 2017, by inserting certain entries, as mentioned therein.
- (3) G.S.R. 573 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R.476 (E), dated the 6<sup>th</sup> July, 2019 by substituting certain entries, as mentioned therein.
- (4) G.S.R. 574 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 303 (E), dated the 23<sup>rd</sup> July, 1996, by omitting certain entries, as mentioned therein.
- (5) G.S.R. 587 (E), dated the 20<sup>th</sup> July, 2022 amending the principal Notification No. G.S.R. 328 (E), dated the 30<sup>th</sup> April, 2022, by substituting certain entries, as mentioned therein.
- (6) G.S.R. 598 (E), dated the 23<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 734 (E), dated the 13<sup>th</sup> October, 2021, by substituting certain entries, as mentioned therein.

[Placed in Library. For (1) to (6), see No. L.T. 7478/17/22]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 552 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 710 (E), dated the 28<sup>th</sup> June, 2017 by omitting/inserting/substituting certain entries, as mentioned therein.
- (2) G.S.R. 555 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 711 (E), dated the 28<sup>th</sup> June, 2017 by substituting/inserting/omitting certain entries, as mentioned therein.
- (3) G.S.R. 558 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 712 (E), dated the 28<sup>th</sup> June, 2017 by substituting certain entries, as mentioned therein.
- (4) G.S.R. 567 (E), dated the 13<sup>th</sup> July, 2022, rescinding Notification No. G.S.R. 1401 (E), dated the 14<sup>th</sup> November, 2017, except as respects things done or omitted to be done before such rescission.

[Placed in Library. For (1) to (4), see No. L.T. 7482/17/22]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 564 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 241 (E), dated the 31<sup>st</sup> March, 2022 by substituting certain entries, as mentioned therein.
- (2) G.S.R. 570 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 192 (E), dated the 7<sup>th</sup> March, 2019 by substituting certain entries, as mentioned therein.

[Placed in Library. For (1) and (2), see No. L.T. 7482/17/22]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Service Tax Act, 2017 and Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

- (1) G.S.R. 561 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 714 (E), dated the 28<sup>th</sup> June, 2017 by substituting/inserting certain entries, as mentioned therein.

- (2) G.S.R. 571 (E), dated the 13<sup>th</sup> July, 2022, amending the principal Notification No. G.S.R. 648 (E), dated the 28<sup>th</sup> June, 2017 by substituting certain entries, as mentioned therein.

[Placed in Library. For (1) and (2), see No. L.T. 7482/17/22]

II. A Statement (in English and Hindi) of Market Borrowings by Central Government during the year 2021-22.

### **Report and Accounts (2020-21) of the Nalanda University, Rajgir, Bihar and related Papers**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. RAJKUMAR RANJAN SINGH): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 32 of the Nalanda University Act, 2010:-

- (a) Annual Report of the Nalanda University, Rajgir, Bihar for the year 2020-21.
- (b) Annual Accounts of the Nalanda University, Rajgir, Bihar for the year 2020-21 and the Audit Report thereon.
- (c) Review by Government on the working of the above University.

[Placed in Library. See No. L.T. 7449/17/22]

### **Accounts (2019-20) of the Prasar Bharati, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers :-

- (a) Annual Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2019-20, and the Audit Report thereon, under sub-section (4) of Section 21 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4418/17/22]



### Report of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V.K. SINGH): Sir, I lay on the Table, under clause (2) of section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, a copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India-Rationalisation/Deferment of Premium in BOT Projects by NHAI -Union Government (Commercial) - Ministry of Road Transport and Highways - Report No.11 of 2022 (Compliance Audit).

[Placed in Library. See No. L.T. 7430/17/22]

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### REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

**श्री समीर उरांव** (झारखंड) : महोदय, मैं विभाग संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Thirty-second Report on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-eighth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' pertaining to the Ministry of Steel;
- (ii) Thirty-third Report on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-ninth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' pertaining to the Ministry of Mines;
- (iii) Thirty-fourth Report on Action Taken by the Government on the Observations/Recommendations contained in its Thirtieth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2022-23)' pertaining to the Ministry of Coal;
- (iv) Thirty-fifth Report on Action Taken by the Government on the Observations/Recommendations contained in its Thirty-first Report (Seventeenth Lok Sabha) on 'Development of Aluminium and Copper Industries in the Country' pertaining to the Ministry of Mines; and

- (v) Thirty-sixth Report on ‘Skill Development in Steel Sector’ pertaining to the Ministry of Steel.

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON DEFENCE**

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, I lay on the Table, a copy (in English and Hindi) of the Thirtieth Report of the Department-related Parliamentary Standing Committee on Defence on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-second Report (Seventeenth Lok Sabha) on 'Demands for Grants (2021-22) on Ordnance Factories, Defence Research and Development Organisation (DRDO), Directorate General of Quality Assurance (DGQA) and National Cadet Corps (NCC) (Demand No. 20)' of the Ministry of Defence.

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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON HOUSING AND URBAN AFFAIRS**

**श्री रामचंद्र जांगड़ा** (हरियाणा) : महोदय, मैं विभाग संबंधित आवासन और शहरी कार्य संबंधी संसदीय स्थायी समिति के की गई कार्रवाई संबंधी निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Fourteenth Report on Action Taken by the Government on the Recommendations/Observations contained in its Tenth Report (Seventeenth Lok Sabha) on ‘PM Street Vendor’s Atma Nirbhar Nidhi (PM SVANidhi)’; and
- (ii) Fifteenth Report on Action Taken by the Government on the Recommendations/Observations contained in its Twelfth Report (Seventeenth Lok Sabha) on Demands for Grants (2022-23) of the Ministry of Housing and Urban Affairs.
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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT**

**श्री विजय पाल सिंह तोमर** (उत्तर प्रदेश) : महोदय, मैं विभाग संबंधित श्रम, वस्त्र और कौशल विकास संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) Thirty-fourth Report on Action Taken by the Government on the Observations/Recommendations contained in its Sixteenth Report (Seventeenth Lok Sabha) on 'Social Security and Welfare Measures for Inter-State Migrant Workers' pertaining to the Ministry of Labour & Employment and some other Ministries/Departments concerned; and
- (ii) Thirty-fifth Report on Action Taken by the Government on the Observations/Recommendations contained in its Thirty-third Report (Seventeenth Lok Sabha) on 'Implementation of National Apprenticeship Promotion Scheme (NAPS)/National Apprenticeship Training Scheme (NATS)' pertaining to the Department of Higher Education, Ministry of Skill Development & Entrepreneurship and Ministry of Education.

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON RAILWAYS**

**श्री नरहरी अमीन** (गुजरात) : महोदय, मैं "भारतीय रेल की यात्री आरक्षण प्रणाली" विषय पर समिति के आठवें प्रतिवेदन में अंतर्विष्ट समुक्तियों/सिफारिशों पर सरकार द्वारा की गई कार्रवाई के संबंध में विभाग संबंधित रेल संबंधी संसदीय स्थायी समिति के बारहवें प्रतिवेदन की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

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**REPORT OF THE COMMITTEE ON EMPOWERMENT OF WOMEN**

**श्रीमती रमिलाबेन बेचारभाई बारा** (गुजरात) : महोदय, मैं 'बेटी बचाओ-बेटी पढ़ाओ' योजना के विशेष संदर्भ में शिक्षा के माध्यम से महिला सशक्तिकरण' विषय पर समिति के पांचवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट समुक्तियों/सिफारिशों पर की गई कार्रवाई के संबंध में महिलाओं को शक्तियां प्रदान करने संबंधी समिति के छठे प्रतिवेदन (सत्रहवीं लोक सभा) की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ।

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## MOTION FOR ELECTION TO THE JOINT COMMITTEE ON OFFICES OF PROFIT

**श्री सभापति :** कृपया बैठ जाइए। Now, Motion for Election to Joint Committee on Offices of Profit. Shri Kiren Rijju to move a motion.

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJJU): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect three Members of the Rajya Sabha to the Joint Committee on Offices of Profit in the vacancies caused by the retirements of Shri V. Vijayasai Reddy, Dr. Sasmit Patra and Shri Mahesh Poddar from the membership of Rajya Sabha on 21.06.2022, 01.07.2022 and 07.07.2022 respectively, and resolves that the House do proceed to elect, in the manner as directed by the Chairman, three Members from amongst the Members of the House to the said Joint Committee, to fill the vacancies."

*The question was put and the Motion was adopted.*

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## MOTION FOR ELECTION TO THE NATIONAL KHADI AND VILLAGE INDUSTRIES BOARD

MR. CHAIRMAN: They are all re-elected. Now, Motion for Election to the National Khadi and Village Industries Board. Shri Naraya Rane to move a motion.

**सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री नारायण राणे) :** महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ:-

'खादी और ग्रामोद्योग आयोग नियमावली, 2006 के नियम 15 और नियम 17 (1) के साथ पठित खादी और ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 10(1) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को राष्ट्रीय खादी और ग्रामोद्योग बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।'

*The question was put and the Motion was adopted.*

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## STATEMENTS BY MINISTERS

### **Status of implementation of recommendations contained in the One Hundred and Twelfth Report of Department-related Parliamentary Standing Committee on Personnel, Public Grievances and Law and justice**

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay a Statement regarding Status of implementation of recommendations contained in the One Hundred and Twelfth Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2022-23) pertaining to the Ministry of Personnel, Public Grievances and Pensions.

### **Status of implementation of recommendations contained in the Two Hundred and Ninety-Fourth Report of Department-related Parliamentary Standing Committee on Transport, Tourism and Culture**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I lay a Statement regarding Status of implementation of recommendations contained in the Two Hundred and Ninety-fourth Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on "Development and Conservation of Museums and Archaeological Sites - Challenges and Opportunities" pertaining to the Ministry of Culture.

### **Status of Implementation of recommendations/observations contained in the Two Hundred And Ninety-Eighth Report of Department-related Parliamentary Standing Committee on Transport, Tourism and Culture**

रक्षा मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री अजय भट्ट) : महोदय, मैं पर्यटन मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित परिवहन, पर्यटन और संस्कृति संबंधी संसदीय स्थायी समिति के दो सौ अठासीवें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर

सरकार द्वारा की गई कार्रवाई के संबंध में इसके दो सौ अठासीवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

### OBSERVATIONS BY THE CHAIR

**श्री सभापति :** एक मिनट। There is a correction in your Report. It says, '288<sup>th</sup> Report but you said, '298<sup>th</sup> Report. Correct it that way. Then, I have a small observation before...  
...(Interruptions)... खरगे जी, एक मिनट। कृपया बैठ जाइए। ... (Interruptions)... Hon. Members, I observed that some of our Members are coming late. Okay. And, then disturbing others to make way for them to go and occupy their seats. That is not a proper thing. Either please come on time; for any unavoidable reason, if you are late, you occupy the seat which is vacant, for the time being. I am not saying, you go and occupy the other party's seat. It is for the time being. This should be followed so that the dignity of the House is maintained.

I have received notices under Rule 267 from Shri Sanjay Singh on Agneepath, Shri Deepender Singh Hooda on Agneepath, Shri Raghav Chadha on seizure of drugs in ports in Gujarat and Maharashtra, Shri Venugopal on concern over misuse of agencies like CBI and Income Tax by the Central Government and from Mallikarjun Khargeji on the same issue. I have not admitted them. You know my position about Rule 267. These can be taken up... ... (Interruptions)... Now, Shri Khargeji. कृपया आप लोग बैठ जाइए।

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) :** सर, मैं आपसे निवेदन करना चाहता हूँ कि मैंने कल भी इस संबंध में नोटिस दिया था। यह जो ऑटोनॉमस बॉडीज़ का मिसयूज़ हो रहा है और \*  
...(व्यवधान)... You reply after my ... (Interruptions)... You reply, I will listen.  
...(Interruptions)... I know you will reply ... (Interruptions)... You listen  
...(Interruptions)... You reply ... (Interruptions)...

MR. CHAIRMAN: I have not admitted... ... (Interruptions)... I have not admitted anything. ... (Interruptions)... I am only hearing his observation. ... (Interruptions)... Both sides, please. ... (Interruptions)... The House stands adjourned till 12 noon.

*The House then adjourned at twelve minutes past eleven of the clock.*

\* Not recorded.

*The House reassembled at twelve of the clock,*  
THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY) *in the Chair.*

### ORAL ANSWERS TO QUESTIONS

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Now, Question Hour.  
...(Interruptions)... Q. No. 196 please. ...(Interruptions)... आप बैठ जाइए।  
...(व्यवधान)... रमेश जी, आप बैठ जाइए। ...(व्यवधान)... Q. No. 196; Shrimati Geeta alias Chandraprabha. ...(Interruptions)...

#### Plans for nuclear and radiological emergencies

†\*196. SHRIMATI GEETA ALIAS CHANDRAPRABHA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has formulated any special plan to protect common people against nuclear and radiological emergencies;
- (b) if so, the details thereof;
- (c) whether discussions are being held with technologically advanced countries in the nuclear energy sector for the safety of the nuclear plants; and
- (d) if so, the names of such countries with whom Government had discussions during the last two years, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) to (d) A statement is laid on the table of the House.

#### Statement

(a) and (b) Yes Sir, National Disaster Management Plan (NDMP), 2019 prepared by National Disaster Management Authority (NDMA) establishes framework for management of all disasters including Nuclear and Radiological Emergencies (NRE). Roles and responsibilities of all the stake holders viz., Department of Atomic Energy(DAE), Ministry of Home Affairs(MHA), Ministry of Health and Family Welfare(MoHFW) and the regulator Atomic Energy Regulatory Board (AERB) has been assigned in NDMP. Accordingly, all the stake holders have formulated their respective action plan on various levels of administration (Central, State and District)

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† Original notice of the question was received in Hindi.

in the country for desired level of preparedness against NRE. The District authorities with Nuclear Power Plants (NPP) location have prepared emergency preparedness plans, as part of District Disaster Management Plan (DDMP), to deal with NRE with necessary institutional framework, arrangements and procedures for implementing public protective actions during an emergency condition, though such an emergency affecting public at large is extremely unlikely to happen due to the multi-layered safety and security measures provided for nuclear and radiological facility and the procedure in place.

(c) Atomic Energy Regulatory Board (AERB), the nuclear regulatory body of India, holds discussion with nuclear regulatory body of other countries on matters related to nuclear and radiation safety. India is a party to the "Convention on Nuclear Safety" (CNS). CNS carries out review of all aspects of nuclear safety of the countries with nuclear programme every three years. During the CNS review India's safety aspects with respect to the rest of the world are assessed and have been found to be satisfactory. AERB has bilateral arrangements with regulatory bodies of France, Russia, Ukraine, US, Finland, Canada, Bangladesh, Great Britain and Vietnam for the exchange of technical information and cooperation in the regulation of Nuclear Safety and radiation protection.

(d) AERB also actively participates and contributes in multilateral international activities organised by International Atomic Energy Agency (IAEA) and Nuclear Energy Agency (NEA). In last two years, AERB held discussions with the regulatory bodies of US, Canada and France for exchange of technical information on nuclear safety and enhancing the bilateral cooperation. AERB has renewed the bilateral cooperation arrangement with The Nuclear Safety Authority of France (ASN), France last year.

**श्रीमती गीता उर्फ चंद्रप्रभा :** महोदय, मैं माननीय प्रधान मंत्री जी के जवाब से पूरी तरह से संतुष्ट हूँ। ...**(व्यवधान)**... मैं आपके माध्यम से उन्हें बहुत-बहुत धन्यवाद देती हूँ। ...**(व्यवधान)**... महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहती हूँ कि क्या बिजली उत्पाद में कोयले का विकल्प परमाणु ऊर्जा बन सकती है? ...**(व्यवधान)**... माननीय मंत्री जी, बताइए। ...**(व्यवधान)**...

DR. JITENDRA SINGH: Mr. Vice-Chairman, Sir, can she repeat once again? ...**(Interruptions)**... कुछ सुनाई नहीं दे रहा है। ...**(व्यवधान)**...



THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Geetaji, kindly repeat it. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... This is Question Hour. ...*(Interruptions)*... All the Members have put their efforts, prepared the questions and then have come here, expecting replies from the Government. ...*(Interruptions)*... Please do not waste the time of the House. ...*(Interruptions)*... I will give an opportunity, not now. ...*(Interruptions)*... Now, let Question Hour be continued. ...*(Interruptions)*... Geetaji, please continue. ...*(Interruptions)*...

**श्रीमती गीता उर्फ चंद्रप्रभा :** महोदय, मैं आपके माध्यम से मंत्री जी से जानना चाहती हूँ कि क्या बिजली उत्पाद में कोयले का विकल्प परमाणु ऊर्जा बन सकती है? ...*(व्यवधान)*...

**डा. जितेन्द्र सिंह :** सर, निश्चित रूप से, परमाणु ऊर्जा एक अलग सोर्स है। ...*(व्यवधान)*... जैसे, आजकल ग्रीन सोर्सिज़ पर बल दिया जाता है, इसे भी ग्रीन सोर्स माना जाता है। ...*(व्यवधान)*... आने वाले समय में अधिक से अधिक ग्रीन एनर्जी का उपयोग हो सके, निश्चित रूप से, यही हमारा लक्ष्य भी रहेगा। ...*(व्यवधान)*... इसके साथ ही साथ, मैं यहाँ यह बात भी जोड़ दूँ कि आदरणीय प्रधान मंत्री जी के नेतृत्व में पिछले आठ वर्षों में एटॉमिक एनर्जी के सोर्सिज़ को और व्यापक बनाने के लिए अनेक नये कदम उठाये गये। ...*(व्यवधान)*... गत वर्षों में अधिकतर एटॉमिक एनर्जी और न्यूक्लियर प्लांट्स दक्षिण के राज्यों तक सीमित थे, आज उनकी स्थापना उत्तर में भी की जा रही है। ...*(व्यवधान)*... जिस स्थान पर हम खड़े हैं, यहाँ से लगभग 150 किलोमीटर दूर हरियाणा के गोरखपुर गाँव में हमारा न्यूक्लियर प्लांट स्थापित होने जा रहा है। ...*(व्यवधान)*... मेरे कहने का तात्पर्य यह है कि पिछले आठ वर्षों में माननीय प्रधान मंत्री जी ने जिस प्रकार से पर्यावरण की चिंता की है, बार-बार ग्रीन एनर्जी का जिक्र किया है, उसी दिशा में चलते हुए इसका और ज्यादा फैलाव करने का प्रयास जारी है। ...*(व्यवधान)*...

SHRI S. SELVAGANABATHY: Hon. Mr. Vice-Chairman, Sir, we have seven nuclear plants and 22 operating reactors. ...*(Interruptions)*.. Do you have trained personnel to manage any nuclear and radiological emergency? ...*(Interruptions)*.. How many persons have been trained by National Disaster Management Authority, NDMA?

DR. JITENDRA SINGH: In fact, as we, all of us, know, we have the National Disaster Management Plan in place. ...*(Interruptions)*.. But even more interesting thing is this that the Disaster Management Programme was for the first time conceived in Gujarat by the then Chief Minister, Shri Narendra Modi, and, thereafter in 2005, the Centre also had the disaster management plan in place. ...*(Interruptions)*.. Now, as far as nuclear emergency and nuclear safety is concerned, the National Disaster Management Plan functions in collaboration and in cognizance with the Department of Atomic Energy which is the nodal Department in such cases, and also the Ministry of

Health and the Ministry of Environment. ...*(Interruptions)*.. There is an SOP in place. The emergency exercises are done once in every year at the site of the plant and then once in two years outside the site of the plant and equally so periodically within the plant. So, there is an SOP, and, at the same time, we are also in understanding with the International Convention of Safety, again the credit goes to Prime Minister, during his tenure we have now secured an insurance pool, which is very effective in case of emergencies related to atomic energy. ...*(Interruptions)*.. But the safeguards are so much in place that there is hardly any risk of emergency happening, at least, in the Indian nuclear plants. ...*(Interruptions)*..

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Hon. LoP, please ask your Members to allow the House to proceed and don't disturb the House. ...*(Interruptions)*.. Hon. LoP, kindly instruct your Members, to go back to their respective seats. ...*(Interruptions)*.. Please don't waste the time of the House. ...*(Interruptions)*.. Nothing will go on record. ...*(Interruptions)*.. Nothing will go on record except the hon. Member who is putting the question. ...*(Interruptions)*.. Unless you go back to your respective seats, point of order cannot be allowed. ...*(Interruptions)*.. Please go back to your seats. ...*(Interruptions)*.. Please go back to your seats. ...*(Interruptions)*.. Next supplementary. ...*(Interruptions)*.. Please go back to your seats. ...*(Interruptions)*.. Dr. Amar Patnaikji, please put your supplementary.

DR. AMAR PATNAIK: Thank you, Sir.

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): After this, I will allow. ...*(Interruptions)*.. I will allow LoP after this supplementary. ...*(Interruptions)*..

DR. AMAR PATNAIK: Sir, through you, I would like to put this question to the hon. Minister who has given a detailed reply. ...*(Interruptions)*..

**उपसभाध्यक्ष (श्री वि. विजयसाई रेड्डी) :** और कुछ भी रिकॉर्ड पर नहीं जाएगा। I will allow. I will give an opportunity. मैं मौका दूंगा। ...*(व्यवधान)*...

DR. AMAR PATNAIK: As per the Bhabha Atomic Research Centre, there are no hospitals in India designated exclusively for handling of chemical, biological, radiological and nuclear disasters or emergencies. What is the Government's plan to

establish health expertise in this regard? What is the Government's long-term plan in this regard? ...(*Interruptions*)..

DR. JITENDRA SINGH: Sir, as I said, ...(*Interruptions*).. The hon. Member would appreciate that even at the time of setting up a plant, all the precautions are taken in order to ensure that there is no such health haphazard happening. ...(*Interruptions*).. We have two important locations on the Western side. ...(*Interruptions*).. On the other side, on the Eastern side, some 15,000 kilometres away we have it somewhere in Indonesia. So, we are sufficiently placed at a distance where we don't have factors interfering and causing an emergency. ...(*Interruptions*).. Secondly, most of the hospitals otherwise have equipment for that. Even preventive mock exercises are carried out. Mock exercises are carried out periodically every year, twice a year, thrice a year. Even after it has been established ...(*Interruptions*)... There is a mechanism in place to test the safety. We follow the principle of safety first and protection next. ...(*Interruptions*)... Never is the safety sacrificed at the alter of production. What I would like to stress is that on the one hand all the safeguards are there, and on the other the production is also being strengthened. ...(*Interruptions*)... We have a mechanism in place whereby if a hazard happens, automatically, the automatic system is activated. ...(*Interruptions*)... Therefore, there is a better nuclear safety as compared to many other countries in the world. ...(*Interruptions*)...

**उपसभाध्यक्ष (श्री वि. विजयसाई रेड्डी) :** मैं आप सभी से आग्रह कर रहा हूँ कि आप अपनी सीट्स पर वापस जाइए। ...(*व्यवधान*)... I will give you an opportunity. ...(*Interruptions*)... Unless you go back to your respective seats, nothing will be allowed to go on record. Please go back to your seats. ...(*Interruptions*)...

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) :** सर, आप पहले इस स्थान पर बैठते हैं, मैं आपको congratulate करता हूँ कि आप उस स्थान पर बैठे हैं।...(*व्यवधान*)...मुझे आपने बोलने का मौका दिया है।

SHRI V. MURALEEDHARAN: Sir, the Chair requested the Opposition Members to go back to their seats. ...(*Interruptions*)... But, they are disrupting the proceedings. ...(*Interruptions*)... Please allow the Leader of the House to reply after him. The LOP can speak. ...(*Interruptions*)...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Please be seated.  
...(Interruptions)...

SHRI V. MURALEEDHARAN: Unless you agree to allow the opportunity for the LoH to reply ...*(Interruptions)*... Without that, how can only LoP would raise a point of order? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Only the hon. LoP will be speaking and all others have to sit down, please. ...*(Interruptions)*...

**श्री मल्लिकार्जुन खरगे** : सर, आपका बहुत धन्यवाद है।...*(व्यवधान)*...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): What is the question? ...*(Interruptions)*... Sir, does he assure that the same calmness is ensured? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Let the LoP finish. After that, I will give you an opportunity.

SHRI MALLIKARJUN KHARGE: Sir, once again, I congratulate you for occupying that post. You are sitting there and I am very thankful to you for giving me an opportunity to talk. सर, यह सदन चल रहा है और मैं पार्लियामेंट में एक सदस्य हूँ और लीडर ऑफ दि अपोज़िशन पार्टी हूँ, लेकिन मुझे इस वक्त जब पार्लियामेंट चल रही है, तो ईडी का समन आता है कि आप जल्दी आइए। ...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Priyankaji, please don't disturb.

**मल्लिकार्जुन खरगे** : दूसरी चीज़ यह है कि मुझे 12.30 बजे जाना है, क्योंकि मैं कानून के तहत इसे अवाँइड नहीं करना चाहता हूँ, मैं कानून का पालन करना चाहता हूँ, लेकिन इस वक्त जब पार्लियामेंट चल रही है, सदन चल रहा है, तो क्या मुझे ईडी द्वारा बुलाया जाना उचित है। ...*(व्यवधान)*... दूसरी बात यह है कि पार्लियामेंट चलते वक्त भी कांग्रेस पार्टी की अध्यक्ष के घर को और राहुल जी के घर का nearly 500 people...*(व्यवधान)*...

**उपसभाध्यक्ष (श्री वि. विजयसाई रेड्डी)** : आप बैठिए।...*(व्यवधान)*...

**श्री मल्लिकार्जुन खरगे :** घेराव किया है।...**(व्यवधान)**... अगर हम इस तरीके से चलेंगे, तो क्या हमारी डेमोक्रेसी जीवित रहेगी?...**(व्यवधान)**... क्या संविधान के तहत हम चलेंगे। वे पर्पस्ली हमें डिमॉरलाइज़ करने के लिए, हमें खत्म करने के लिए, हमें डराने के लिए ऐसा कर रहे हैं।...**(व्यवधान)**... हम डरेंगे नहीं, हम फाइट करेंगे और हम चलते रहेंगे। ...**(व्यवधान)**... सर, मैं आपसे अपील करता हूँ कि इसको चर्चा में लीजिए। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Hon. LoP, please listen to the Leader of the House also. ...**(Interruptions)**...

SHRI MALLIKARJUN KHARGE : No, Sir. What will he say? ...**(Interruptions)**...

**श्री पीयूष गोयल :** सर, सबसे पहले तो मैं इस बात का पूरा खंडन करता हूँ। ...**(व्यवधान)**... सरकार किसी भी तरीके से कभी भी जो लॉ एन्फोर्समेंट अथॉरिटीज़ हैं, उनके काम में दखलंदाजी नहीं करती है। ...**(व्यवधान)**... शायद इनके जमाने में, जब इनकी सरकार चलती थी, तो ये लोग इंटरफेयर करते होंगे। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Hon. LoP had requested the Chair, and the Chair has given an opportunity to the hon. LoP. Now after hearing the LoP, you are coming to the Well and trying to disturb the House which is not correct. It is not as per the rules. Nothing will go on record. ...**(Interruptions)**... Please go back to your seats. ...**(Interruptions)**... Please don't waste the time of the House. ...**(Interruptions)**... The country is incurring a lot of expenditure for running the House. Please do not waste this expenditure. ...**(Interruptions)**...

**श्री पीयूष गोयल :** सर, लीडर ऑफ द अपोज़िशन ने जो बात कही है, वह पूरी तरीके से बेबुनियाद है। अगर किसी ने कोई गलत काम किया है, तो कानून व्यवस्था अपना काम करती है। ...**(व्यवधान)**... इस पार्टिकुलर विषय में माननीय उच्च सदन ने ...**(व्यवधान)**... भारत का जो सुप्रीम कोर्ट है, वहां तक यह विषय गया है और जो कांग्रेस की अध्यक्ष हैं, जो कांग्रेस के वरिष्ठ नेता हैं, वे आज बेल पर हैं। ...**(व्यवधान)**... अगर कानून व्यवस्था उसके ऊपर कार्रवाई कर रही है ...**(व्यवधान)**... मैं समझता हूँ कि अपोज़िशन और कांग्रेस पार्टी को कानूनी व्यवस्था का पालन करना चाहिए, बजाय कि उससे भागना चाहिए। सदन की कार्यवाही अच्छे तरीके से चले ...**(व्यवधान)**... हमारी सरकार लॉ एनफोर्समेंट अथॉरिटीज़ के कार्य में कभी दखलंदाजी नहीं करती है। ...**(व्यवधान)**... हमारी सरकार कानूनी व्यवस्था को अपना काम करने देती है। ...**(व्यवधान)**... शायद कानून व्यवस्था रखने वाली अथॉरिटीज़ के काम में दखलंदाजी इनकी सरकार करती होगी। ...**(व्यवधान)**... हमारी सरकार ने कभी दखलंदाजी नहीं की। मैं दरखास्त करता हूँ कि जैसे हमने उनकी बात सुनी, उनको चेयर का अपमान नहीं करना चाहिए और इस हाउस को चलने देना चाहिए।

**उपसभाध्यक्ष (श्री वि. विजयसाई रेड्डी) :** वेल में आना सही नहीं है। पोडियम के पास खड़ा होना ठीक नहीं है। Please go back to your seats. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Second supplementary, Shri Brijlal.

**श्री बृजलाल :** महोदय, मैं आपके माध्यम से माननीय मंत्री से जानना चाहता हूँ कि जहाँ न्यूक्लियर और रेडियोलॉजिकल प्रॉब्लम होती है, ...*(व्यवधान)*... उसके लिए एनडीआरएफ, जिसकी 12 बटालियन्स हैं और कुछ डिजास्टर रिस्पॉन्स सेन्टर्स स्थापित हैं, क्या वे इसको डील करने करने में सक्षम हैं, क्या उन्हें इक्विप किया गया है?

**डा. जितेन्द्र सिंह :** उपसभाध्यक्ष महोदय, जैसा मैंने आरंभ में भी कहा कि नेशनल डिजास्टर मैनेजमेंट अथॉरिटी की जो व्यवस्था बनाई गई है, वह उसका एक एसेंशियल अंग है। ...*(व्यवधान)*... एनडीआरएफ आवश्यकता के अनुसार सक्रिय की जाती है। हालांकि आम तौर से इस प्रकार की कभी नौबत नहीं आई, लेकिन हमारी जो व्यवस्था है, arrangement in place, उसके तहत नेशनल डिजास्टर मैनेजमेंट एक्ट 2005 में बनाया गया था। ...*(व्यवधान)*... गुजरात के डिजास्टर मैनेजमेंट प्लान से, जो वहाँ के मुख्य मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में 2003 में लाया गया था। ...*(व्यवधान)*... आज वर्तमान व्यवस्था के तहत, न्यूक्लियर और एटॉमिक एमरजेंसीज के साथ डील करने के लिए परमाणु ऊर्जा विभाग नोडल एजेंसी का काम करता है और उसके साथ नेशनल डिजास्टर मैनेजमेंट अथॉरिटी, मिनिस्ट्री ऑफ होम अफेयर्स और मिनिस्ट्री ऑफ हैल्थ समन्वय करती है। ...*(व्यवधान)*... यदि इस प्रकार की कोई स्थिति उत्पन्न होती है, तो उसके लिए पहले से तैयारी की हुई है, लेकिन खुशकिस्मती से अभी तक इस प्रकार की नौबत नहीं आई है।

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Now, Q. No. 197. Dr. V. Sivadasan.

### Thorium reserves in the country

\*197. DR. V. SIVADASAN: Will the PRIME MINISTER be pleased to state:

- (a) the estimated reserves of Thorium in the country; and
- (b) progress achieved by the country in utilizing Thorium in nuclear reactors for producing energy?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) and (b) A statement is placed on the Table of the House.

### Statement

- (a) Atomic Minerals Directorate for Exploration and Research (AMD) carries out the exploration of Atomic Minerals in the country. 13.07 Million Tonne (mt) of monazite [a mineral containing thorium (Th) and rare earth elements] in the coastal beach placer sands has been established in the country. It contains approximately 1.04 mt thorium metal (Th) or approximately 1.17 mt thorium oxide (ThO<sub>2</sub>).
- (b) Progress achieved by the country in utilizing Thorium in nuclear reactors for producing energy is as under:
- Thorium Oxide (Thoria) pellets contained in bundles have been used in the initial cores of operating Pressurised Heavy Water Reactors (PHWRs) and operating experience has been generated. Thoria based fuels have also been irradiated in the research reactors of Bhabha Atomic Research Centre (BARC) and Indira Gandhi Centre for Atomic Research (IGCAR). After such irradiation these fuel elements have been examined in the laboratories at BARC and IGCAR.
  - The irradiated thoria pins of research reactors have been reprocessed to obtain Uranium 233. The recovered Uranium-233 has been fabricated as fuel for the 30 kW (thermal) KAMINI reactor, which is in operation at IGCAR at Kalpakkam. This has helped in establishing fuel reprocessing cycle for Thoria.
  - A Critical Facility for Advanced Heavy Water Reactor was commissioned at BARC and is being used since then for carrying out experiments to further validate the physics design features of Advanced Heavy Water Reactor (AHWR). AHWR core is designed for using Uranium-Thorium and Plutonium-Thorium Fuels.

DR. V. SIVADASAN: Sir, because of ED's action, the House is totally disrupted. ...*(Interruptions)*... How can I ask my supplementary? ...*(Interruptions)*... The House is disrupted. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Shri Sivadasanji, your first supplementary. ...*(Interruptions)*...

DR. V. SIVADASAN: Sir, because of the ED's action, the House is disrupted. ...*(Interruptions)*... Sir, because of ED's ... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Sivadasanji, would you like to avail the opportunity given to you or not? ...*(Interruptions)*... Please ask your supplementary. ...*(Interruptions)*...

DR. V. SIVADASAN: Sir, please, because of ED's action... ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): You are not availing the opportunity. ...*(Interruptions)*... Now, Shri Jose K. Mani. ...*(Interruptions)*...

SHRI JOSE K. MANI: Sir, bring the House in order. ...*(Interruptions)*... When the House is in disorder, how can I ask my question? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Would you like to avail the opportunity given to you or not, Mr. Jose K. Maniji? ...*(Interruptions)*...

SHRI JOSE K. MANI: Sir, bring the House in order. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): If you are not availing your opportunity, it will be given to some other hon. Member. ...*(Interruptions)*... Don't waste the time of the House. ...*(Interruptions)*...

SHRI JOSE K. MANI: Kindly bring the House in order, Sir. ...*(Interruptions)*... Can you please bring the House in order, Sir? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): I am going to the next question. Q. No. 198. Shri Tiruchi Siva.

### **National coaching scheme of SAI**

\*198. SHRI TIRUCHI SIVA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Sports Authority of India is going to increase the number of coaches in different sports;



- (b) if so, the details thereof;
- (c) whether the implementation of National Coaching Scheme of the Sports Authority of India (SAI) has increased the number of coaches in various sports categories in the country;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken/proposed to be taken by Government to tap the unidentified potential in sports in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI NISITH PRAMANIK): (a) to (e) A Statement is laid on the Table of the House.

### **Statement**

(a) and (b) 'Sports' being a State subject, the responsibility for promotion/development of sports, including coaching and creation of sports infrastructure, primarily rests with the respective State/UT Governments. The Central Government supplements their efforts through its various schemes, viz. Khelo India Scheme and sports promotional schemes run by the Sports Authority of India (SAI).

SAI has a fixed sanctioned strength of 1524 in the coaching cadre. Coaches are appointed/ recruited discipline-wise as per the requirement. At present, 966 coaches are working in SAI and in addition to this, 319 coaches have been recruited on contract basis and 101 coaches on deputation basis in various sports disciplines.

Further, under the component for Khelo India Centre (KIC) of the Khelo India Scheme, 'Past Champion Athletes' are engaged as coaches and mentors for young and budding athletes. At present, 102 Past Champion Athletes are engaged in 91 Khelo India Centres across the country.

(c) and (d) No such scheme is being implemented by SAI.

(e) A total of 23 SAI Centres have been upgraded as National Centres of Excellence (NCOEs) across the country to impart specialized training to promising athletes in 13 priority disciplines and 10 additional disciplines by providing state-of-the-art infrastructure, playing facilities, sports science backup, individualized diet and overall supervision under the best coaches, qualified support staff and High Performance Directors to achieve excellence in Olympics and other International Events. The SAI Training Centres (STCs) act as feeder centres to the NCOEs.

A total of 189 Centres, including NCOEs, STCs, Extension Centres of STCs, National Sports Talent Contest (NSTC) Scheme, etc. are functional for implementation of the sports promotional schemes of SAI.

The sportspersons identified under the SAI Sports Promotional Schemes belong to all sections of society, including from rural, backward, tribal and hilly areas of the country, and are provided regular training on residential and non-residential basis, as per the approved norms of the Schemes.

Further, the Khelo India Scheme of the Ministry has the twin objectives of mass participation and promotion of excellence in sports. Various programmes have been launched under this Scheme to promote sports and improve the level of sports and infrastructural facilities, including stadiums, playing fields, tracks and sports training in the country. So far, 29 centres in 28 States/UTs are being supported under the Scheme as Khelo India State Centres of Excellence along with 523 Khelo India Centres. Further, 09 Sports Schools and 28 Army Boys Sports Companies (ABSCs) are being supported across the country. A total of 264 Academies are accredited for training of athletes identified under the Khelo India Scheme.

Under the component “Promotion of Inclusiveness through Sports” of Khelo India Scheme, the Ministry gives special emphasis to Promotion of Rural/ Indigenous and Tribal Games. Indigenous games such as Mallakhamb, Kalaripayattu, Gatka, Thang-Ta and Silambam are being supported under this component. Grants have been sanctioned for infrastructure development, equipment support, appointment of coaches, training of coaches and scholarships.

SHRI TIRUCHI SIVA: Sir, bring the House in order. ...*(Interruptions)*... I will ask my supplementary? ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Do you have any supplementaries to ask? ...*(Interruptions)*... I am asking you: Do you have any supplementaries to ask? ...*(Interruptions)*... I will give an opportunity. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: I am not able to hear anything. ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY) : If you are not availing the opportunity, then you will be losing your chance. ...*(Interruptions)*...

**श्री राकेश सिन्हा:** उपसभाध्यक्ष महोदय, मैं आपकी प्रशंसा करता हूँ कि आपने ऐसी परिस्थिति में भी हाउस को चलते रहने दिया और ...(व्यवधान).. क्वेश्चन ऑवर चल रहा है।...(व्यवधान)..मेरा मंत्री जी से एक सवाल है कि देश में कितने...(व्यवधान)..साई सेंटर्स हैं? ...(व्यवधान)..प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में खेल के क्षेत्र में जो विकास हो रहा है, उसका साई से ...(व्यवधान)..मैं मंत्री जी से उसी से जुड़ा हुआ प्रश्न पूछना चाहता हूँ। ...(व्यवधान)..बेगूसराय में, जहाँ बैडमिंटन की ...(व्यवधान)..अच्छी-खासी संख्या है। ...(व्यवधान)..वहाँ प्रत्येक वर्ष मैच होते हैं। ...(व्यवधान)..वहाँ पर बड़ी संख्या में खिलाड़ी हैं। ...(व्यवधान)..क्या मंत्री जी वहाँ पर कोई साई सेंटर खोलने का विचार करेंगे?

**श्री निसिथ प्रामाणिक:** उपसभाध्यक्ष जी, पूरे देश में स्कीम्स निकली हुई हैं।...(व्यवधान)..इसके साथ-साथ 68...(व्यवधान)..एसटीसी भी हैं। माननीय सदस्य द्वारा जिस क्षेत्र के बारे में प्रश्न पूछा गया है कि बेगूसराय में साई के द्वारा बैडमिंटन के लिए कोई व्यवस्था की जाएगी या नहीं, तो मैं आपके माध्यम से माननीय सदस्य को यह बताना चाहता हूँ कि अगर हमारे पास राज्य के माध्यम से कोई प्रस्ताव आता है, तो हम उसके ऊपर बिलकुल विचार करते हैं।...(व्यवधान)..महोदय, समय-समय पर जैसा प्रस्ताव आता है...(व्यवधान)..उस पर निश्चित रूप से...(व्यवधान)..निश्चित समय पर विचार किया जाता है। ...(व्यवधान)..महोदय, आज जहाँ हमारे देश के खिलाड़ी, हमारे युवा वहाँ मेडल्स जीत रहे हैं, वहीं पर ये लोग यहाँ इस तरह के हालात पैदा करके पार्लियामेंट की प्रोडक्टिविटी को ...(व्यवधान)..खत्म कर रहे हैं। ...(व्यवधान)..मैं चाहूँगा कि सदन की कार्यवाही चले ...(व्यवधान)..जिस प्रकार से हमारे देश के युवा इंग्लैंड में, ...(व्यवधान)..जहाँ पर कॉमनवैल्थ गेम्स हो रहे हैं, ...(व्यवधान)..वहाँ पर हमारे युवा एक के बाद एक मेडल जीतते जा रहे हैं, ...(व्यवधान)..एक के बाद एक अचीवमेंट हो रही है, इसलिए मैं समझता हूँ कि ...(व्यवधान)..जब स्पोर्ट्स के विषय में चर्चा हो, तो ...(व्यवधान)..एटलीस्ट उस समय सदन को चलने दें।...(व्यवधान)..देश के युवा स्पोर्ट्स के बारे में सुनने के लिए हमसे अधिक अपेक्षा रखते हैं, ...(व्यवधान)..इसलिए मुझे लगता है कि जब स्पोर्ट्स के बारे में चर्चा होती है, एटलीस्ट तब सदन को चलने देना चाहिए।

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Shri Abdul Wahab. ...*(Interruptions)*... Dr. M. Thambidurai ...*(Interruptions)*...

Dr. M. THAMBIDURAI: Mr. Vice-Chairman, Sir, the Minister in his statement has mentioned that Sports is a State subject and, for development of sports activities, States have to come forward. ...*(Interruptions)*.. Yesterday also, our Sports Minister...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Hon. LoP. ...*(Interruptions)*... You please carry on, Dr. Thambidurai.

DR. M. THAMBIDURAI: Yesterday, our Sports Minister explained everything as to what are the schemes they are giving from the Central Government. ...*(Interruptions)*.. At the same time, our Members had raised that the first allocation by the Central Government is less. ...*(Interruptions)*.. The State Governments cannot spend all the money ...*(Interruptions)*... Therefore, the Central Government should come forward to guide the State Governments...*(Interruptions)*... to promote sports activities. ...*(Interruptions)*...

**श्री निसिथ प्रामाणिक :** महोदय, माननीय वरिष्ठ सांसद ने जो प्रश्न पूछा है, वह मूल प्रश्न से थोड़ा अलग है, लेकिन मैं यह कहना चाहूंगा कि जिस तरह से पूरे देश में ही खेल चक्र में प्रगति हो रही है, ...*(व्यवधान)*... उसमें कई स्टेट्स केन्द्र के साथ-साथ अपना जो खेल चक्र इन्फ्रास्ट्रक्चर है, उसमें डेवलपमेंट करने का प्रयास करती हैं। बहुत सारी स्टेट्स में खेल की बहुत अच्छी व्यवस्था भी की गई है।...*(व्यवधान)*... जिस तरह से ओडिशा में हॉकी के खेल में डेवलपमेंट आया है, जिस तरह से केरल से लेकर पंजाब और हरियाणा में भी खेल चक्र में रेसलिंग में और बैडमिंटन में डेवलपमेंट आया है, ...*(व्यवधान)*... मुझे लगता है कि बाकी स्टेट्स को भी अपनी स्टेट में जो बेस्ट टैलेंट है, उसको आगे लाना चाहिए। भारत के युवा अभी बढ़-चढ़ कर खेलों में हिस्सा ले रहे हैं।...*(व्यवधान)*... माननीय प्रधान मंत्री जी के मार्गदर्शन पर अभी भारत एक युवा शक्ति के रूप में उभर कर ऊपर आया है और एक स्पोर्टिंग नेशन के रूप में पूरे विश्व पटल पर उभर कर ऊपर आया है।...*(व्यवधान)*... मुझे लगता है कि हर एक राज्य के युवा इसमें बढ़-चढ़ कर हिस्सा लेना चाहते हैं। हमें लगता है कि केन्द्र के साथ सभी राज्यों को आगे आना चाहिए और खेल के क्षेत्र में एक अच्छा रेवोल्यूशन लाना चाहिए। ...*(व्यवधान)*...

महोदय, मैं इसके साथ-साथ यह भी कहना चाहूंगा कि जिस तरह से बर्मिंघम में हमारे देश के खिलाड़ी, हमारे देश के नौजवान, हमारे ऐथलीट एक के बाद एक मेडल्स जीत रहे हैं, मुझे लगता है कि सदन के जो वरिष्ठ सदस्य हैं, इनको खेल क्षेत्र के बारे में सुनने के लिए देश की पूरी युवा आबादी बैठी है। ...*(व्यवधान)*... उन लोगों को खेल क्षेत्र के बारे में, स्पोर्ट्स की चर्चा के विषय में सुनने देना चाहिए। ...*(व्यवधान)*... जिस तरह से ये लोग पार्लियामेंट की प्रोडक्टिविटी को खत्म कर रहे हैं, मुझे लगता है कि न तो इनकी स्पोर्ट्स में कोई रुचि है, न ये लोग चाहते हैं कि देश के युवा आगे बढ़ें। ...*(व्यवधान)*... इनको अपने मतलब से मतलब है। आज आप देखिये, चाहे ओलम्पिक हो, चाहे पैरालंपिक हो, चाहे किसी भी प्रकार की खेल एक्टिविटी हो, भारत के खिलाड़ी देश के नाम को विश्व पटल पर ऊंचा ला रहे हैं। ...*(व्यवधान)*... भारत के खिलाड़ी, चाहे वह टोक्यो हो या वह बर्मिंघम हो, वहां एक के बाद एक मेडल जीतकर देश का नाम ऊंचा कर रहे हैं। हम लोगों को लगता है कि खेल के प्रति जब भी इस सदन में चर्चा हो ...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Mantriji, please be brief.

**श्री निसिथ प्रामाणिक :** तब सभी को राजनीति से ऊपर उठकर उस चर्चा में शामिल होना चाहिए।...*(व्यवधान)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): आप लोग सदन की कार्यवाही में बाधा डाल रहे हैं। यह तरीका ठीक नहीं है। Please go back to your seats. I request you, please go to your respective seats.

**डा. अनिल जैन:** माननीय मंत्री जी से मेरा सवाल है कि हमने टेनिस में एक नेशनल सेंटर ऑफ एक्सिलेंस दिल्ली में स्थापित किया है...(व्यवधान)...और हम इस प्रकार के देश के हर कोने में पांच नेशनल सेंटर ऑफ एक्सिलेंस शुरू कर रहे हैं। इन नेशनल सेंटर ऑफ एक्सिलेंस में ...(व्यवधान)...मेरा माननीय मंत्री जी से निवेदन है कि साई की तर्ज पर इन सेंटर्स को मान्यता देकर इनमें अलग से इन्फ्रास्ट्रक्चर, ट्रेनिंग और टूर्नामेंट्स के लिए प्रावधान किये जायें, ऐसा आपसे निवेदन है। क्या इसकी कोई व्यवस्था हो सकती है? ...(व्यवधान)...

**श्री निसिथ प्रामाणिक :** महोदय, माननीय प्रधान मंत्री जी के मार्गदर्शन में ...(व्यवधान)... माननीय प्रधान मंत्री जी का जो विज़न है, वह यह है कि कैसे न्यू इंडिया को स्पोर्टिंग इंडिया में बदला जाए। ...(व्यवधान)... माननीय खेल मंत्री, श्री अनुराग जी की वरिष्ठ ...(व्यवधान)... माननीय मंत्री जी, माननीय प्रधान मंत्री जी के सपने को साकार करने के लिए दिन-रात बहुत निष्ठा के साथ परिश्रम कर रहे हैं। ...(व्यवधान)... महोदय, इसमें टेबल टेनिस, टेनिस से लेकर जो हर एक ईवेंट ऑफ स्पोर्ट्स है, उसको बढ़ावा देने के लिए काम कर रहे हैं। ...(व्यवधान)... इसके लिए टेनिस के जो बहुत सारे इंस्टीट्यूशंस हैं, उनकी तरफ से भी बहुत सारे प्रोजेक्ट्स आ चुके हैं।...(व्यवधान)... इसके लिए अगर कोई प्रोजेक्ट आएगा, तो निश्चित रूप से उस पर निश्चित समय में विचार भी किया जाएगा। ...(व्यवधान)... महोदय मैं यह बोलना चाहूंगा कि आज का जो मूल विषय है, वह साई में कोचेज़ के रिक्रूटमेंट को लेकर है। ...(व्यवधान)... मैं इसके बारे में बोलना चाहूंगा कि खिलाड़ियों के कोचेज़ को हम गुरु मानते हैं। ...(व्यवधान)... खिलाड़ी की जो अचीवमेंट होती है, उसके पीछे एक कोच का हाथ रहता है। ...(व्यवधान)... भारत की परम्परा हमेशा गुरु वंदना करने की रही है। ...(व्यवधान)... भारत का जो कल्चर है, भारत की जो दृष्टि है, उसमें हमेशा गुरु का सम्मान किया जाता है, गुरु की पूजा की जाती है। ...(व्यवधान)... हमारे यहां कहा गया है:-

*"गुरु ब्रह्मा गुरु विष्णु गुरु देवो महेश्वराः ।  
गुरु साक्षात् परम ब्रह्मा तस्मै श्री गुरुवे नमः ॥ "*

इसी वाणी को मान्यता देते हुए, माननीय प्रधान मंत्री जी के मार्गदर्शन में 2020 में द्रोणाचार्य अवार्ड की राशि को 5,00,000 से बढ़ा कर 15,00,000 कर दिया गया है। ...(व्यवधान)... इससे पता चलता है कि माननीय प्रधान मंत्री जी का क्या विज़न है और क्या लक्ष्य है और किस तरह से माननीय प्रधान मंत्री जी देश की प्रगति के लिए, खेलों की प्रगति के लिए काम कर रहे हैं। ...(व्यवधान)... देश को विश्व पटल पर विश्व गुरु के रूप में पुनः स्थापित करने के लिए माननीय प्रधान मंत्री जी काम कर रहे हैं।

**उपसभाध्यक्ष (श्री वि.विजयसाई रेड्डी) :** प्रश्न संख्या 199.

### **Cost to litigants**

†\*199. DR. ASHOK BAJPAI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of the prohibitive cost required to be borne by litigants of Western Uttar Pradesh in pursuing their litigation at Allahabad High Court;
- (b) the details of the initiatives taken by Government to make legal pursuits within affordable limits for poor litigants of Western Uttar Pradesh by use of technology; and
- (c) whether Government wants to promote e-filing and virtual hearings in the High Courts and Supreme Court in line with the global trend to avoid inconvenience and cost to the litigants?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (PROF. S. P. SINGH BAGHEL): (a) to (c) A statement is laid on the Table of the House.

### **Statement**

(a) So far as, Court fees are concerned, the same is equal for all litigants approaching a court. However, transportation and other logistic expenses are additional costs that are borne by the litigants, who are based outside the cities, wherein the courts are located.

(b) In 1987 Legal Services Authorities Act was enacted to give a statutory base to legal aid programs throughout the country on a uniform pattern. This Act was finally enforced on 9th of November, 1995 and National Legal Services Authority (NALSA) was constituted on 5<sup>th</sup> December, 1995.

In every State a State Legal Services Authority is constituted to give effect to the policies and directions of the Central Authority (NALSA) and to provide legal services to the people and conduct LokAdalats in the State. State Legal Services

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† Original notice of the question was received in Hindi.

Authority (SLSA) is headed by the Chief Justice of the State High Court who is its Patron-in-Chief. A serving Judge of the High Court is nominated as its Executive Chairman.

The District Legal Services Authority (DLSA) is constituted in every District to implement Legal Aid Programmes and Schemes in the District, under the Chairmanship of District Judge of the District. Taluk Legal Services Committees are also constituted for each of the Taluk or Mandal or for group of Taluk or Mandals to coordinate the activities of legal services in the Taluk and to organise LokAdalats.

Under Section 12 of the Legal Services Authorities Act, 1987, the following persons are entitled to free legal services irrespective of their income;

- a. a member of a Scheduled Caste or Scheduled Tribes;
- b. a victim of trafficking in human beings or beggar as referred to in article 23 of the Constitution;
- c. a woman or a child;
- d. a person with disability as defined in clause (i) of section 2 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (1 of 1996);
- e. a person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or
- f. an industrial workman; or
- g. in custody, including custody in a protective home within the meaning of clause (g) of section 2 of the Immoral Traffic (Prevention) Act, 1956, or a in a Juvenile home within the meaning of clause (j) of section 2 of the Juvenile Justice Act, 1986 (53 of 1986), or in a psychiatric hospital or psychiatric nursing home within the meaning of clause (g) of section 2 of the Mental Health Act, 1987 (14 of 1987);
- h. As regards the means test for the entitlement of legal services, Section 12(h) specifies that the persons belonging to the categories other than those mentioned above are entitled to free legal services, if their annual income is less than Rs. 3 lakh (in some States Rs. 1,00,000/- and Rs.1,50,000/-) if the case is before a court other than the Supreme Court, and is less than Rs.5,00,000/-, if the case is before the Supreme Court."

Section 2 (c) of the Legal Services Authorities Act, 1987 defines " legal services" which includes the rendering of any service in conduct of any case or other

legal proceeding before any Court or other authority or Tribunal and the giving of advice on any legal matter. Section 4 and Section 8 of the said Act proscribes function of NALSA and State Legal Services Authorities respectively whereas Section 10 and Section 11-B for District Legal Services Authorities and for Taluk Legal Services Committees.

The National Legal Services Authority has framed NALSA (Free and Competent Legal Services) Regulations, 2010 to regulate the Legal and system under the Legal Services Authorities Act, 1987.

The Legal Services Institutions have empanelled 50316 number of Panel Advocates as on June, 2022, to provide services across the country to socially and economically backward classes.

Under the directions of NALSA, many SLSAs have engaged lawyers, working to provide Legal Services free of cost to needy persons. As on June, 2022, 7014 number of Pro-bono lawyers have been engaged in Legal Services Institutions.

The following steps have been taken by NALSA to ensure that the entitled persons can get access to legal aid by use of technology;

1. NALSA has created a web portal to file Applications through online for getting legal assistance. The applicant may file the applications either directly to State Legal Services Authority/District Legal Services Authority/High Court Legal Services Committee/Supreme Court Legal Services Committee from where the applicant requires legal assistance. The applicant has the option to file application directly to NALSA and in that case the said application is transferred to the concerned Legal Services Institutions for appropriate action i.e. to provide legal assistance. Thereafter, the concerned Legal Services Institution has to update the action taken report. The online web portal for filing legal aid applications has also been made more inclusive and a legal aid application can now be filed in Ten (10) languages i.e. English, Hindi, Marathi, Telugu, Tamil, Malayalam, Gujarati, Bengali, Odia and Kannada.
2. NALSA has launched Legal Services Mobile App for Android and IOS version on 8<sup>th</sup> August, 2021 and on 09<sup>th</sup> November, 2021 respectively to facilitate the following functions:
3. Any citizen may apply for seeking legal assistance, legal advice and for redressal of other grievances through Mobile App.



4. Any citizen may track his application submitted for legal aid & advice and other grievances.
5. Reminder can be sent and clarifications can be sought through Mobile App.
6. Any victim of crime or applicant can apply for victim compensation through the Mobile App.
7. Application for pre-institution mediation in commercial matters or application for mediation may be filed through this Mobile App.

Besides above, Frequently Asked Questions (FAQs), Helpline assistance and assistance through e-mail are also provided in the Mobile App.

(c) Decision for e-filing of cases and documents in the Courts is an administrative matter which falls strictly within the purview and domain of the Judiciary.

To this effect, the e-Committee of the Supreme Court issued instructions to all High Courts to ensure that all Government litigations should be e-filed.

As a follow up action, Department of Justice has advised all Central and State Government Ministries/Departments/Public Sector Undertakings to use e-Filing in all Government litigation.

Further, Department of Legal Affairs has also suggested all Ministries/Departments of Government of India for extending the use of Information and Communication Technology (ICT) tools available in their local offices by the concerned Government Counsels for facilitating e-filing in respect of cases pertaining to Union of India.

**डा. अशोक बाजपेयी :** महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहूंगा कि इस समय देश के सर्वोच्च न्यायालय में, विभिन्न उच्च न्यायालयों में और लोअर कोर्ट्स में जजेज के कितने पद रिक्त हैं? ...(व्यवधान)... साथ ही इस समय इन न्यायालयों में कितने मुकदमे विचाराधीन हैं?

**प्रो. एस.पी. सिंह बघेल :** माननीय उपसभापति महोदय, माननीय सदस्य महोदय ने बहुत ही रिलेवंट सवाल पूछा है कि सुप्रीम कोर्ट, हाई कोर्ट और लोअर कोर्ट में कितने जजेज की संख्या रिक्त है।...(व्यवधान)... और सुप्रीम कोर्ट, हाई कोर्ट और लोअर कोर्ट में कितने मुकदमे विचाराधीन हैं।...(व्यवधान)... इस संदर्भ में मैं कहना चाहूंगा कि हमारे लोअर कोर्ट में 2014 में जजेज की स्वीकृत संख्या 19,518 थी। ...(व्यवधान)... 2022 में यह संख्या 24,631 है। ...(व्यवधान)... वर्तमान में 5,113 पदों की वृद्धि हुई है। कार्यरत जजेज की संख्या में 2014 से 2022 तक 4,173 जजेज की वृद्धि हुई है। ...(व्यवधान)... रिक्त पदों की संख्या में 940 की वृद्धि हुई है। ...(व्यवधान)... महोदय, इसी प्रकार से सुप्रीम कोर्ट में जजेज की स्वीकृत संख्या 34 है। ...(व्यवधान)... इस समय सुप्रीम

कोर्ट में जो कार्यरत न्यायाधीश हैं, उनकी संख्या 31 है। ...**(व्यवधान)**... इस तरह सुप्रीम कोर्ट में जजेज़ के 3 पद रिक्त हैं। ...**(व्यवधान)**... महोदय, 2022 में देश के विभिन्न उच्च न्यायालयों में जजेज़ की स्वीकृत संख्या 1,108 है। ...**(व्यवधान)**... कार्यरत जजेज़ की संख्या 729 है। ...**(व्यवधान)**... इस तरह माननीय उच्च न्यायालयों में 379 जजेज़ के पद रिक्त हैं। ...**(व्यवधान)**...

महोदय, माननीय सदस्य का जो दूसरा प्रश्न था, वह पेंडेंसी को लेकर था। ...**(व्यवधान)**... उन्होंने पूछा है कि इस समय माननीय सुप्रीम कोर्ट में, माननीय हाई कोर्ट में और माननीय लोअर कोर्ट में कितने मुकदमों की पेंडेंसी है। ...**(व्यवधान)**... इस विषय में मैं बताना चाहूंगा कि सुप्रीम कोर्ट में 2022 तक 71,411 मुकदमे विचाराधीन हैं। ...**(व्यवधान)**... इसी प्रकार से पेंडेंसी इन हाई कोर्ट्स ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): *Mantriji*, please be brief. ...**(Interruptions)**...

**प्रो. एस.पी. सिंह बघेल** : सर, ये आंकड़े हैं और इनको हम कम कर ही नहीं सकते हैं। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Please. Carry on, but be brief. ...**(Interruptions)**...

**प्रो. एस.पी. सिंह बघेल** : यह माननीय सदस्य का प्रश्न है कि सुप्रीम कोर्ट में कितने जजेज़ की संख्या कम है। ...**(व्यवधान)**... उसे बताना ही पड़ेगा, उसके बगैर काम नहीं चल सकता। ...**(व्यवधान)**... हाई कोर्ट में कितने जजेज़ हैं, उनकी संख्या भी बतानी पड़ेगी। ...**(व्यवधान)**...

दूसरा प्रश्न है कि सुप्रीम कोर्ट में कितने मुकदमे पेंडिंग हैं? मैंने उन्हें बताया कि सुप्रीम कोर्ट में 71,411 मुकदमे विचाराधीन हैं, हाई कोर्ट्स में 59 लाख 57 हजार मुकदमे विचाराधीन हैं। ...**(व्यवधान)**... इसी प्रकार से जो लोअर कोर्ट्स हैं, उनमें सबसे ज्यादा मुकदमे विचाराधीन हैं, जिनकी संख्या 4 करोड़ 14 लाख है। ...**(व्यवधान)**...

**डा. अशोक बाजपेयी** : महोदय, मैं माननीय मंत्री से जानना चाहूंगा कि कोविड-19 पेंडेमिक के दौरान देश के उच्च न्यायालयों में और सर्वोच्च न्यायालय में वर्चुअली कितने मुकदमों की सुनवाई हुई? ...**(व्यवधान)**...

दूसरी बात मैं जानना चाहता हूँ कि मुकदमों की लागत को कम करने के लिए वादकारी पर कम खर्चा आए, इसके लिए क्या सरकार वर्चुअल सुनवाई करने पर आगे भी विचार करेगी तथा वर्चुअली कितने मुकदमों की सुनवाई हुई? ...**(व्यवधान)**...

**प्रो. एस.पी. सिंह बघेल** : महोदय, कोविड-19 के दौरान वर्चुअल कोर्ट के द्वारा केसेज़ की सुनवाई हुई है और इन वर्चुअल कोर्ट्स की संख्या 21 है। ...**(व्यवधान)**... जो स्टेट/ यूनियन टेरिटरीज़ हैं, उनमें इनकी संख्या 17 और वर्चुअल कोर्ट्स के द्वारा सुने गये केसेज़ की संख्या 02.08.2022 को

1.79 करोड़ है और ऑनलाइन फाइन रियलाइज्ड थू वर्चुअल कोर्ट्स केसेज की संख्या 2 अगस्त, 2022 को 284.88 करोड़ है।...**(व्यवधान)**... निश्चित रूप से सरकार और माननीय सुप्रीम कोर्ट भी चाहता है कि वर्चुअल कोर्ट्स के माध्यम से केसेज की सुनवाई हो, जिससे कम समय में मुकदमों की सुनवाई पूरी हो सके तथा विभिन्न जगहों से माननीय अदालत में आने की जगह जहां उनके घर हैं, जहां उनकी पोस्टिंग है...**(व्यवधान)**... वहां वर्चुअल कोर्ट्स के माध्यम से वे अपने साक्ष्य दे सकते हैं...**(व्यवधान)**...

**उपसभाध्यक्ष (श्री वि. विजयसाई रेड्डी) :** आप जो कह रहे हैं, वह नियमों के विरुद्ध है। Nothing will go on record. So, please, go back to your seats. Please, do not waste the time of the House. ...**(Interruptions)**... Please, I request you. मैं आपसे आग्रह कर रहा हूँ ...**(Interruptions)**... Please go back to your seats. ...**(Interruptions)**... Nothing will go on record. ...**(Interruptions)**... Supplementary question - Shri Sujeet Kumar. ...**(Interruptions)**...

**श्री सुजीत कुमार :** महोदय, आदरणीय मंत्री जी ने अभी बताया कि सुप्रीम कोर्ट में लगभग 70 हजार, हाई कोर्ट्स में लगभग सात लाख और लोअर कोर्ट्स में लगभग चार करोड़ केसेज पेंडिंग हैं। इन सारे पेंडिंग केसेज को कम करना हमारे देश के लिए एक बहुत बड़ी चुनौती है। ...**(व्यवधान)**... अभी हमारे पास आर्टिफिशियल इंटेलिजेंस और ब्लॉक चेन टेक्नोलॉजी भी है, जिससे इन केसेज को कम किया जा सकता है और दुनिया भर में इसका इस्तेमाल भी हो रहा है। ...**(व्यवधान)**...

मैं माननीय मंत्री जी से पूछना चाहता हूँ कि जो ई-कोर्ट्स प्रोजेक्ट है, क्या उसमें टेक्नोलॉजी को यूज़ करके इन पेंडिंग केसेज को कम करने का विचार है और इसके लिए सरकार क्या कर रही है? ...**(व्यवधान)**...

**प्रो. एस. पी. सिंह बघेल :** महोदय, इस संबंध में ई-कोर्ट्स ने इन केसेज के निस्तारण के लिए बहुत सारे काम किये हैं। ...**(व्यवधान)**... पूरे देश में ई-न्यायालय मिशन मोड परियोजना लागू की गई है, जिसमें वाइड एरिया नेटवर्क का उपयोग किया जा रहा है। केस इन्फॉर्मेशन प्रणाली का हम उपयोग कर रहे हैं। वीडियो कॉन्फ्रेंसिंग के द्वारा मुकदमों को सुना जा रहा है। ...**(व्यवधान)**...

इसी प्रकार से ई-फाइलिंग भी की जा रही है। इन सबके माध्यम से केसेज के निपटान में समय भी बच रहा है, ई-भुगतान भी हो रहा है।...**(व्यवधान)**... ई-सेवा केन्द्रों के द्वारा कानूनी सलाह भी दी जा रही है। जैसे आप बता रहे हैं कि ई-कोर्ट्स सेवा के रूप में एसएमएस पुश एंड पुल के माध्यम से दो लाख एसएमएस प्रतिदिन भेजे गये हैं। हमने ई.मेल के द्वारा ...**(व्यवधान)**... ई-कोर्ट सेवा पोर्टल ...**(व्यवधान)**... विभिन्न कोर्ट्स के माध्यम से वकीलों द्वारा वादों को निपटाने की स्थिति भी पता कर ली है और ...**(व्यवधान)**... पढ़ने की अनुमति दी है। ...**(व्यवधान)**... इन्होंने आदेश को ...**(व्यवधान)**... ऐसी योजना भी है। महोदय, मैं माननीय सदस्य को बताना चाहूँगा कि ई-कोर्ट्स के द्वारा भी काम हो रहा है और मुकदमों का कैसे जल्दी से निपटारा हो सके, उसके सम्बन्ध में सरकार के द्वारा प्रयास किये जा रहे हैं। ...**(व्यवधान)**... उसमें है कि जिला और

अधीनस्थ न्यायालयों के न्यायिक अधिकारियों के लिए बुनियादी ढाँचे में सुधार हो रहा है। ...**(व्यवधान)**... बेहतर न्याय वितरण के लिए सूचना और संचार प्रौद्योगिकी का लाभ उठाया जा रहा है। ...**(व्यवधान)**... उच्चतम न्यायालय, उच्च न्यायालयों तथा जिला और अधीनस्थ न्यायालयों में रिक्त पदों पर भर्ती भी की जा रही है। ...**(व्यवधान)**... उसी प्रकार से बकाया समितियों (एरियर्स कमेटीज़) के माध्यम से भी मामलों की पेंडेंसी में कमी आ रही है। ...**(व्यवधान)**... वैकल्पिक विवाद समाधान (एडीआर) पर भी ज़ोर दिया जा रहा है। ...**(व्यवधान)**... विशेष प्रकार के मामलों में फास्ट ट्रैक कोर्ट्स के द्वारा उन मामलों का निपटान जल्दी से जल्दी किया जा रहा है। ...**(व्यवधान)**... इस प्रकार से हमारी सरकार प्रयासरत है कि जो विचाराधीन मुकदमे हैं, उनकी पेंडेंसी में कमी आये। ...**(व्यवधान)**... इन्फ्रास्ट्रक्चर के लिए भी 900 करोड़ रुपये मोदी सरकार ने दिये हैं। ...**(व्यवधान)**... कांग्रेस की सरकारों ने पिछले 40 साल में इन्फ्रास्ट्रक्चर के लिए जितना पैसा दिया था, उससे कई गुना ज्यादा पिछले 8 साल में इन्फ्रास्ट्रक्चर के लिए मोदी सरकार ने देने का काम किया है। ...**(व्यवधान)**... इसी प्रकार से ई-कोर्ट्स के लिए, ई-फाइलिंग के लिए, वीडियो कॉन्फ्रेंस के लिए बहुत सारा धन सरकार के द्वारा देश में आवंटित किया जा रहा है। ...**(व्यवधान)**... इसलिए भारत अकेला ऐसा देश है कि जहाँ ई-कोर्ट्स के माध्यम से, वीडियोकॉन्फ्रेंस के माध्यम से हमने न्यायालयों की कार्रवाइयों को जारी रखा है, जिससे गरीब लोगों को न्याय मिल सके। ...**(व्यवधान)**... भारतीय जनता पार्टी, जो अन्त्योदय पर आधारित है, नरेन्द्र मोदी जी ने न्यायिक अन्त्योदय करने का भी काम किया है। ...**(व्यवधान)**... अन्तिम पायदान पर खड़े हुए गरीब व्यक्ति को भी टेली-लॉ के माध्यम से, प्रो-बोनो स्कीम के माध्यम से, न्याय मित्र के माध्यम से कानूनी सहायता मिल सके, ऐसा काम हम लोग कर रहे हैं। ...**(व्यवधान)**...

**श्री विजय पाल सिंह तोमर** : उपसभाध्यक्ष महोदय, पश्चिमी उत्तर प्रदेश के वादकारियों के लिए 700 किलोमीटर दूर इलाहाबाद हाई कोर्ट में जाना पड़ता है, जो बहुत खर्चीला है। ...**(व्यवधान)**... पार्लियामेंट के द्वारा बिहार में राँची हाई कोर्ट की बेंच बनायी गयी थी। ...**(व्यवधान)**... मैं माननीय मंत्री जी से यह जानना चाहूँगा कि क्या उसी तर्ज पर हाई कोर्ट की बेंच या सर्किट बेंच पश्चिमी उत्तर प्रदेश में देने पर विचार करेंगे? ...**(व्यवधान)**...

**प्रो. एस.पी. सिंह बघेल** : उपसभाध्यक्ष महोदय, माननीय तोमर जी ने पश्चिमी उत्तर प्रदेश के बारे में जो चिन्ता व्यक्त की है, निश्चित तौर से उनकी चिन्ता जायज है। ...**(व्यवधान)**... लेकिन मैं सदस्य महोदय को यह कहना चाहूँगा कि इस समय सरकार के पास ऐसा कोई विचार किसी भी हाई कोर्ट से, देश के किसी भी हाई कोर्ट से या किसी भी राज्य की सरकार से जो पूर्ण प्रस्ताव होता है, वह नहीं आया है। ...**(व्यवधान)**... इसमें कोई दो राय नहीं हैं कि मेरठ, मुजफ्फरनगर, गाजियाबाद, बुलन्दशहर अथवा शामली हो या आगरा या एटा, फैजाबाद, हाथरस, मथुरा, अलीगढ़, मैनपुरी हो, इन इलाकों से इलाहाबाद उच्च न्यायालय दूर है। ...**(व्यवधान)**... यह बात सही है कि वहाँ से इतनी दूरी है। ...**(व्यवधान)**... हमारा जो शामली जिला है, जो सहारनपुर जिला है, उससे बहुत दूरी है, लगभग 800 किलोमीटर की दूरी पर इलाहाबाद उच्च न्यायालय के लिए जाना पड़ता है। ...**(व्यवधान)**... इस विषय में मेरठ में भी जनता ने आन्दोलन किया है।

...(व्यवधान)... आगरा में भी इसी प्रकार से माँग होती रहती है। ...(व्यवधान)... लेकिन महोदय, मैं माननीय सदस्य को यह बताना चाहूँगा कि कोई सर्किट बेंच या खंडपीठ बनने के लिए कुछ कानूनी प्रावधान हैं, कुछ संवैधानिक व्यवस्था है। ...(व्यवधान)... वह संवैधानिक व्यवस्था यह है कि उच्च न्यायालय की खंडपीठों की स्थापना जसवंत सिंह आयोग द्वारा की गयी सिफारिशों और उच्चतम न्यायालय द्वारा 2000 के डब्ल्यूपीसी संख्या 379 में सुनाये गये निर्णय के अनुसार और राज्य सरकार से जिन्हें व्यय और ढाँचागत सुविधाएँ प्रदान करनी होती हैं, कोई पूर्ण प्रस्ताव प्राप्त होने पर विचार करने के बाद ही की जाती है। ...(व्यवधान)... किसी भी राज्य के मुख्य न्यायाधीश को अगर ऐसा लगता है कि खंडपीठ कहीं होनी चाहिए, क्योंकि वह प्रशासनिक काम उनको ही करना पड़ता है ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Please address the Chair. ...(Interruptions)...

**प्रो. एस.पी. सिंह बघेल :** वे राज्य सरकार को अपना प्रस्ताव दे सकते हैं। ...(व्यवधान)... वह मुख्य मंत्री के माध्यम से और राज्यपाल महोदय के माध्यम से यहाँ आता है। ...(व्यवधान)... प्रस्ताव पर उच्च न्यायालय के मुख्य न्यायाधीश, जिन्हें उच्च न्यायालय में प्रशासन की देखभाल करने की आवश्यकता होती है और इसमें सम्बन्धित राज्य के राज्यपाल की सहमति भी होनी चाहिए। ...(व्यवधान)... वर्तमान में सरकार के पास किसी भी उच्च न्यायालय की बेंच स्थापित करने के बारे में कोई पूर्ण प्रस्ताव लम्बित नहीं है। ...(व्यवधान)...

**श्री सुशील कुमार मोदी :** उपसभाध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि अभी देश के कितने हाईकोर्ट्स हैं, जहाँ पर लाइव स्क्रीनिंग हो रही है? ...(व्यवधान)... लाइव स्क्रीनिंग यानी कोर्ट की कार्यवाही का सीधा प्रसारण।...(व्यवधान)... यह कितने कोर्ट में हो रही है? ...(व्यवधान)... सभी कोर्ट्स में सातों दिन लाइव स्क्रीनिंग हो, इसको प्रोत्साहित करने के लिए सरकार क्या प्रयास कर रही है!...(व्यवधान)...

**प्रो. एस. पी. सिंह बघेल :** उपसभाध्यक्ष महोदय, अभी मेरे पास सीधा प्रसारण के संबंध में संख्या उपलब्ध नहीं है कि कितने हाई कोर्ट्स में इस प्रकार की व्यवस्था है।...(व्यवधान)... लेकिन मोदी सरकार के द्वारा इन्फ्रास्ट्रक्चर, वीडियो कॉन्फ्रेंस, लाइव टेलिकास्ट आदि के लिए बहुत ज्यादा धन आवंटित किया गया है।...(व्यवधान)...

**उपसभाध्यक्ष (श्री वि. विजयसाई रेड्डी) :** क्वेश्चन नं. 200. श्री इरण्ण ।

### Shortage of manpower in ESIC Hospitals

\*200. SHRI IRANNA KADADI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is a shortage of doctors, including specialists/super specialists, medical and para-medical staff in the hospitals run by the

Employees' State Insurance Corporation (ESIC) in various States and if so, the details thereof, State/UT-wise;

- (b) the total number of posts sanctioned, in position and existing vacancies of the said categories in these hospitals, State/UT-wise along with the reasons for shortfall and the steps taken to fill up these vacancies; and
- (c) the steps taken/being taken by Government to ensure availability of doctors and better delivery of health care services to ESI beneficiaries?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) to (c) The Employees' State Insurance Corporation (ESIC) runs 50 hospitals in the country.

The vacancies of doctors including Specialists/ Super Specialists, para-medical staff etc. are created due to retirement on superannuation, voluntary retirement, resignation, termination of service, death etc. Recruitment of doctors and other staff is an ongoing process and necessary action is taken by the ESIC to fill up vacant positions including shortfall, if any, on regular basis.

Pending regular recruitment, shortage of doctors and other staff, if any, in these hospitals is also met through contractual engagement of doctors. Services of Junior Residents and Senior Residents are also utilised for smooth functioning of these hospitals.

Details of the sanctioned posts vis-a-vis existing vacancies in the ESIC hospitals are placed at **Annexure**.

At present, the ESIC has issued advertisements for recruitment of 1120 posts of General Duty Medical Officers (GDMOs), 373 posts of Specialists/ Super Specialists, 115 posts of Associate Professor and 491 posts of Assistant Professors. Indent for recruitment to 1930 posts of Nursing Officers has also been approved on 31.07.2022.

The ESIC has also taken the following steps to ensure availability of doctors and paramedical staff for better delivery of healthcare services to ESI beneficiaries:

- i. 40% of the sanctioned posts under the GDMO cadre in ESIC hospitals, with more than 200 beds, are filled with Senior Residents by Medical Superintendents at local level.

- ii. One post of Senior Resident, on every 10 beds in a hospital, has also been sanctioned over and above the sanctioned posts of GDMOs and Specialists. These are also filled by Medical Superintendents (MSs) locally.
- iii. Medical Superintendents have also been authorized to recruit Super Specialists and Specialists on contract basis till posts are filled by regular incumbent.
- iv. Medical Superintendents of ESIC hospitals are also authorized to engage nursing & paramedical staff through agencies on contract basis.

### Annexure

#### I. Details of Doctors (Group 'A')

S. No.	State	Sanctioned posts	In-position	Vacancy
1.	Assam	56	47	9
2.	Bihar	195	72	123
3.	Chhattisgarh	79	17	62
4.	Delhi	990	659	331
5.	Gujarat	260	107	153
6.	Haryana	392	137	255
7.	Himachal Pradesh	69	31	38
8.	Jammu & Kashmir	51	39	12
9.	Jharkhand	113	67	46
10.	Karnataka	548	285	263
11.	Kerala	240	105	135
12.	Madhya Pradesh	117	71	46
13.	Maharashtra	353	149	204
14.	Odisha	109	33	76
15.	Chandigarh	48	41	7
16.	Punjab	101	48	53
17.	Rajasthan	312	134	178

18.	Tamil Nadu	310	156	154
19.	Telangana	318	130	188
20.	Uttar Pradesh	288	148	140
21.	Uttarakhand	41	9	32
22.	West Bengal	248	124	124
	<b>Total</b>	<b>5238</b>	<b>2609</b>	<b>2629*</b>

\*1700 doctors have been hired on contract basis against these vacancies till regular appointments are made

## II. Details of Nursing Officers (Group 'B')

S. No.	State	Sanctioned posts	In-position	Vacancy
1	Andhra Pradesh	4	4	0
2	Assam	34	40	-6
3	Bihar	196	79	117
4	Chhattisgarh	86	12	74
5	Delhi NCR	1183	672	511
6	Haryana	2	2	0
7	Gujarat	293	196	97
8	Himachal Pradesh	60	48	12
9	Jammu & Kashmir	39	25	14
10	Jharkhand	69	52	17
11	Karnataka	535	357	178
12	Kerala	196	257	-61
13	Madhya Pradesh	115	112	3
14	Maharashtra	230	134	96
15	Odisha	87	33	54
16	Punjab	162	127	35
17	Rajasthan	365	124	241



18	Tamil Nadu	301	175	126
19	Telangana	448	124	324
20	Uttar Pradesh	171	145	26
21	West Bengal	175	134	41
22	Uttarakhand	43	3	40
	<b>TOTAL</b>	<b>4794</b>	<b>2855</b>	<b>1939*</b>

\* 1314 Nursing Officers have been hired on contract basis against these vacancies till regular appointments are made. This includes 9 vacancies of previous recruitment drive.

### III. Details of paramedical staff (Group 'B' & 'C')

S. No.	State	Sanctioned posts	In-position	Vacancy
1.	Andhra Pradesh	2	4	-2
2.	Assam	50	41	9
3.	Bihar	235	60	175
4.	Chhattisgarh	61	13	48
5.	Delhi NCR	1725	1175	550
6.	Haryana	9	4	5
7.	Gujarat	281	138	143
8.	Himachal Pradesh	62	47	15
9.	Jammu & Kashmir	49	23	26
10.	Jharkhand	80	50	30
11.	Karnataka	446	324	122
12.	Kerala	234	201	33
13.	Madhya Pradesh	126	122	4
14.	Maharashtra	287	176	111
15.	Odisha	107	37	70
16.	Punjab	199	128	71
17.	Rajasthan	328	138	190

18.	Tamil Nadu	285	205	80
19.	Telangana	423	200	223
20.	Uttar Pradesh	174	96	78
21.	West Bengal	293	165	128
22.	Uttarakhand	56	3	53
<b>Total</b>		<b>5512</b>	<b>3350</b>	<b>2162*</b>

\*2105 Paramedical staff have been hired on contract basis against these vacancies till regular appointments are made.

**श्री इरण्ण कड़ाड़ी :** मान्यवर, वर्तमान में ईएसआईसी के पास एक लाख करोड़ रुपए का रिज़र्व फंड है, जिसमें से बहुत कम राशि स्वास्थ्य की सुविधाओं को बनाने में इस्तेमाल हुई है। ...**(व्यवधान)**... मेरा माननीय मंत्री जी से यह प्रश्न है कि क्या सरकार इस फंड का प्रयोग हर जिले में एक ईएसआईसी हॉस्पिटल या डिस्पेंसरी खोलने के लिए करेगी? ...**(व्यवधान)**... यदि हाँ, तो कितने समय में यह काम हो सकेगा? ...**(व्यवधान)**..

**श्री भूपेन्द्र यादव :** माननीय उपसभाध्यक्ष महोदय, ईएसआईसी अस्पताल का जो निर्माण है, वह ईएसआईसी एक्ट के माध्यम से होता है। ...**(व्यवधान)**... इसके लिए जो संबंधित निर्णय हैं, वे बोर्ड के द्वारा दिए जाते हैं। जहाँ तक नए अस्पताल खोलने का विषय है, अभी पिछले दिनों हैदराबाद में आयोजित हुए ईएसआईसी के बोर्ड में कुछ अस्पतालों को सैंक्शन किया गया था।...**(व्यवधान)**... पर, ईएसआईसी अस्पतालों को सैंक्शन करने की जो प्रक्रिया है, उसके अंतर्गत निश्चित आईपी की संख्या के हिसाब से हम जा रहे हैं। ...**(व्यवधान)**... पिछले ईएसआईसी के बोर्ड में ईएसआईसी के अलावा आयुष्मान योजना के लाभार्थियों को भी लाभ देने का फैसला किया गया है। ...**(व्यवधान)**... नए सोशल सिक्योरिटी कोड लागू होने के बाद हम निश्चित रूप से देश के हर जिले तक ईएसआईसी की सुविधाओं को लेकर जा रहे हैं।...**(व्यवधान)**...

**श्री इरण्ण कड़ाड़ी :** सर, ईएसआईसी के मापदंडों के अनुसार 100 बेड्स का अस्पताल बनाने के लिए 25 किलोमीटर के दायरे में 50 हजार...**(व्यवधान)**... बेलगावी में यह संख्या एक लाख है, फिर भी यहाँ 50 बेड्स का अस्पताल है।...**(व्यवधान)**... जिसकी इमारत बहुत खराब हालत में है।...**(व्यवधान)**... नेशनल इंस्टिट्यूट ऑफ टेक्नोलॉजी, तिरुचिरापल्ली ने बेलगावी की ईएसआईसी की इमारत को तोड़ने की सिफारिश की है।...**(व्यवधान)**... मेरा माननीय मंत्री जी से यह प्रश्न है कि क्या सरकार बेलगावी के इस अस्पताल की पुरानी इमारत को तोड़कर 100 बेड्स का एक नया अस्पताल बनाने पर विचार कर रही है? ...**(व्यवधान)**... बेलगावी जिला महाराष्ट्र, गोवा और कर्णाटक की सीमा पर स्थित है।...**(व्यवधान)**... यहाँ ईएसआईसी अस्पताल बनाने से तीन राज्यों के लोगों को फायदा होगा।...**(व्यवधान)**...

**श्री भूपेन्द्र यादव :** महोदय, माननीय सदस्य महोदय ने स्पेसिफिक बेलगावी का विषय पूछा है।  
...(व्यवधान)... मैं उनको स्पेसिफिक बेलगावी के विषय में पत्र के द्वारा सूचित कर दूँगा।  
...(व्यवधान)...

**उपसभाध्यक्ष (श्री वि. विजयसाई रेड्डी) :** क्वेश्चन नं. 201. राकेश सिन्हा जी।

### Research on Pala dynasty

\*201. SHRI RAKESH SINHA: Will the Minister of CULTURE be pleased to state:

- (a) whether many remains unravelling historical past were found in Naulagarh-Jaimangalagarh, Begusarai district of Bihar, and since 1970's no serious effort was made for further findings;
- (b) whether Government will take steps for further findings, as Pala dynasty in India played a significant role in field of education and culture;
- (c) whether Government is aware that huge land has been under protection for historical reasons in Naulagarh and whether the ASI team will visit to plan further excavations; and
- (d) whether Indian Council of Historical Research (ICHR) will send a team of historians for furthering research on the Pala Dynasty and its contributions?

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): (a) to (d) A statement is laid on the table of the house.

### Statement

- (a) Archaeological remains were found in exploration conducted in 1950's, which are preserved in a local museum.
- (b) Conducting Village to Village Survey to explore and find out the antiquarian remains is a routine process. Excavations conducted by Archaeological Survey of India at Ghodakatora (2007-2009), Rukmani-sthan (2014-2015), Uren (2016-2018) have revealed remains of Pala period.
- (c) Naulagarh is not a Centrally protected site. At present, there is no such proposal under consideration.

(d) Indian Council of Historical Research has not received any such proposal.

**श्री राकेश सिन्हा** : उपसभाध्यक्ष महोदय, पिछले वर्षों से संस्कृति मंत्रालय देश में ऐतिहासिक काम कर रहा है।...(व्यवधान)... खास तौर से, माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने संस्कृति मंत्रालय को इस 'अमृत महोत्सव' को एक प्रेरणा के स्वरूप में मनाने का काम दिया है, जिसमें इसकी प्रगति बहुत अच्छी है।...(व्यवधान)... मैं मंत्री जी से कहना चाहता हूँ कि सूक्ष्म संस्कृतियों से सभ्यताओं का निर्माण होता है।...(व्यवधान)... पाल डाइनस्टी, जो भारत की सभ्यता और संस्कृति में बहुत महत्वपूर्ण स्थान रखती है, इसके अवशेष बेगूसराय के नौलागढ़ और जयमंगलागढ़ में मिले हैं।...(व्यवधान)... इन अवशेषों को सन् 1950 में ढूँढ़ा गया था, लेकिन इसमें प्रगति नहीं हुई है।...(व्यवधान)... मैं जानना चाहता हूँ कि क्या इंडियन काउंसिल ऑफ हिस्टोरिकल रिसर्च (आईसीएचआर) की टीम जाकर इसका अध्ययन करेगी, जिससे इतिहास की पुस्तकों में इसकी जानकारी प्राप्त हो सके?...(व्यवधान)...

SHRIMATI MEENAKASHI LEKHI: Sir, this had been excavated in 1950s by the Archaeological Department of Begusarai, G.D. College. ...*(Interruptions)*... So, excavated material is lying in that college museum as well as in the district museum and several other places. ...*(Interruptions)*... So far as Pala Dynasty's archaeological protection is concerned, there are a couple of places which are under ASI. ...*(Interruptions)*... One is Nalanda, which we got inscribed as UNESCO site, along with Vikramshila ...*(Interruptions)*... But these places are not under Archaeological Survey of India. But I appreciate the concern of the hon. Member. ...*(Interruptions)*... The difficulty in such places is that the project or some kind of request has to be made by the State Government. Only then some action can be taken. ...*(Interruptions)*... These areas do not fall under the jurisdiction of ASI. They are with the States and they are also not under State protection. ...*(Interruptions)*... So, different kinds of works need to be done. But the earlier excavations, their reporting is all documented and is very well available with the institutes. ...*(Interruptions)*...

**श्री राकेश सिन्हा** : उपसभाध्यक्ष महोदय, शिक्षा और संस्कृति में पाल डाइनस्टी ने बहुत ही महत्वपूर्ण काम किया है।...(व्यवधान)... माननीय मंत्री महोदय ने जिस नालंदा विश्वविद्यालय और विक्रमशिला विश्वविद्यालय का जिक्र किया है, वह नालंदा विश्वविद्यालय पाल डाइनस्टी से जुड़ा रहा है।...(व्यवधान)... शिक्षा के क्षेत्र में नालंदा विश्वविद्यालय का योगदान है, जिसके कारण भारत की सभ्यता और संस्कृति दुनिया में जानी जाती है।...(व्यवधान)... इसी कारण से, मैं मंत्री जी से जानना चाहता हूँ कि क्या राज्य सरकार इस प्रस्ताव को भेजने के लिए सहमत है?...(व्यवधान)... क्या केन्द्र सरकार के द्वारा अपने स्तर पर एएसआई के मार्फत, चूँकि नौलागढ़ और

जयमंगलागढ़ नालंदा के ही निकट हैं, इसका विस्तार करने का कोई प्रस्ताव है? ...(व्यवधान)... यदि है, तो यह कब तक होगा? ...(व्यवधान)...

**श्रीमती मीनाक्षी लेखी :** उपसभाध्यक्ष महोदय, यह नालंदा और विक्रमशिला एएसआई के द्वारा प्रोटेक्टेड जगहें हैं, जिस कारण हमने उन मॉन्यूमेंट्स को प्रोटेक्ट किया है, लेकिन बेगूसराय, जिसका ज़िक्र माननीय सदस्य ने किया है, वे प्रोटेक्टेड नहीं हैं। ...(व्यवधान)... वहाँ जो मॉन्यूमेंट्स हैं, उन्हें प्रोटेक्ट करने के लिए आर्कियोलॉजिकल सर्वे ऑफ इंडिया रेगुलरली सर्वे की दृष्टि से एक्स्केवेशन करता है, ट्रेन्चिज़ बनाता है। ...(व्यवधान)... यह सब सर्वे की दृष्टि से होता है, तो सर्वे की दृष्टि से हमने इस जगह पर कुछ अवशेष पाए हैं, लेकिन उन अवशेषों को आने वाली जेनरेशन तक प्रोटेक्ट किया जा सके, इसके लिए उन्हें वैसे ही बंद कर दिया जाता है। ...(व्यवधान)... It is from the point of view of preservation for future generations that these sites are closed. ...(Interruptions)... So, anybody who wants licensing or anything else, he can approach and, with the support of the ASI, we can look into it. ...(Interruptions)...

**SHRI G.V.L. NARASIMHA RAO:** Sir, my question to the hon. Minister is on the research on Vijayanagara Dynasty, which is considered to be the golden era in Indian medieval history. ...(Interruptions)... India was considered to be 'soney ki chidia', the golden bird, during that period. ...(Interruptions)... Krishnadevaraya is the most celebrated, legendary emperor, whose 550<sup>th</sup> birth anniversary was last year. ...(Interruptions)... I had requested the Ministry to research on Vijayanagara Dynasty and to celebrate the 550<sup>th</sup> birth anniversary of Sri Krishnadevaraya as a part of *Azadi Ka Amrit Mahotsav*. ...(Interruptions)... The hon. Minister confirmed to me that that this would be done. ...(Interruptions)... So, I would like to ask the Minister whether there is a timeframe in which the celebration of Sri Krishnadevaraya will happen. ...(Interruptions)...

**SHRIMATI MEENAKASHI LEKHI :** Sir, I do not have any such information available with me. ...(Interruptions)... I will look into it and pass on the information to the hon. Member. ...(Interruptions)... So far as Vijayanagara Empire is concerned ...(Interruptions)... and the appreciation of the same ...(Interruptions)... it goes with every one. ...(Interruptions)... Hampi is also part of UNESCO World Heritage Site...(Interruptions)... for a long period of time...(Interruptions)... But on any further research or anything, I do not have any such information. ...(Interruptions)... If at all there is any, I will pass it on to the hon. Member. ...(Interruptions)...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Please. ...(*Interruptions*)... Ramesh ji, you are a veteran leader. ...(*Interruptions*)... You are the senior most leader. ...(*Interruptions*)... What is happening in the ...(*Interruptions*)... I am telling you आप जो कह रहे हैं, वह नियमों के विरुद्ध है। ...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)... Nothing will go on record. ...(*Interruptions*)... You are a veteran leader. ...(*Interruptions*)... Please tell your Members to go back to their respective seats. ...(*Interruptions*)... Question No.202. Elamaram Kareem ji.

### Data on E-Shram portal

\*202. SHRI ELAMARAM KAREEM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the e-Shram portal captured data on women paid domestic workers, women self-employed and home-based workers in the country;
- (b) Whether Government has any plans for providing the maternity benefits and childcare services to the above-mentioned group of workers, if so, the details thereof;
- (c) if not, the purpose behind collecting this data on the portal; and
- (d) whether Government is planning to bring any legislation exclusively for the domestic workers in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): (a) to (d) A statement is laid on the Table of the House.

### Statement

(a) to (d) On 26<sup>th</sup> August, 2021 Ministry of Labour & Employment launched eShram portal to create a National Database of the Unorganised Workers. The e-Shramportal capture data on about 400 occupations including domestic workers. The data on e-shram portal is maintained occupation wise and separate data is not maintained employment status-wise i.e. salaried workers, self-employed workers etc. As on 27.07.2022, the total number of women workers registered on e-Shram portal is 14.81 crore out of which, women domestic workers are 3.24 crore.

One of the main objectives of eShram portal is to facilitate delivery of social benefit schemes to the unorganised workers. The budget 2022-23 announcement envisages integration of e-shram, National Career Service (NCS), Aatamanirbhar Skilled Employee Employer Mapping (ASEEM) and Udyam portals to enable credit facilitation, skilling and recruitment with an aim to further formalise the economy and enhance entrepreneurial opportunities for all. The NCS and e-shram portals have been integrated.

The Code on Social Security, 2020, inter alia, envisages to provide social security to all unorganized workers including domestic workers and provides formulation of social security schemes viz life and disability cover, health and maternity benefits & old age protection by the Central Government. Further, Central Sector Schemes like PradhanMantri Jeevan Jyoti Bima Yojana (PMJJBY), Pradhan Mantri Suraksha Bima Yojana (PMSBY) and PradhanMantri Shram Yogi Maandhan (PM-SYM) provide social security cover to all the unorganised workers including domestic workers in respect of life & disability cover, insurance and pension. Ayushman Bharat PradhanMantri Jan ArogyaYojana (AB-PMJAY) provides secondary and tertiary health benefits to all unorganized workers including domestic workers who are covered as eligible beneficiaries as per Socio Economic Caste census Data, 2011.

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Shri Elamaram Kareem ji. ...*(Interruptions)*...

**श्री भूपेन्द्र यादव** : माननीय उपसभाध्यक्ष महोदय, मेरा यह कहना है कि यह बहुत महत्वपूर्ण प्रश्न है। ...*(व्यवधान)*... देश के जो असंगठित श्रमिक हैं, उनके लिए सरकार की जो कल्याणकारी योजनाएं हैं, उनके लिए ई-श्रम पोर्टल बनाया गया है। ...*(व्यवधान)*... अगर मुझसे पूरक प्रश्न पूछेंगे, तो मैं निश्चित रूप से आपके माध्यम से काफी उपयोगी जानकारी दे पाऊंगा। ...*(व्यवधान)*...

**श्री कामाख्या प्रसाद तासा** : उपसभाध्यक्ष महोदय, ...*(व्यवधान)*...

SHRI ELAMARAM KAREEM: Sir, ...*(Interruptions)*...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): You have not availed the opportunity. ...*(Interruptions)*... We have given the opportunity to you. ...*(Interruptions)*... You have not availed the opportunity. ...*(Interruptions)*... When your name was called, you did not. ...*(Interruptions)*...

**श्री कामाख्या प्रसाद तासा :** उपसभाध्यक्ष महोदय, ...(व्यवधान)... मोदी जी की सरकार ने महिलाओं को सुरक्षित करने की व्यवस्था की है। मैं मंत्री जी से जानना चाहता हूँ कि ...(व्यवधान)... चाय बागानों में जो टेम्पोरेरी वर्कर्स हैं और जो असंगठित महिला वर्कर्स हैं, क्या उनके लिए कुछ व्यवस्था है? ...(व्यवधान)... यदि है, तो ई-श्रम में क्या व्यवस्था है? कृपया उसको विस्तार से बताएं। ...(व्यवधान)...

**श्री भूपेन्द्र यादव :** महोदय, असंगठित क्षेत्र में काम करने वाले सभी कामगारों के लिए 'सोशल सिक््योरिटी कोड' के अंतर्गत व्यवस्था की गई है। ...(व्यवधान)... 'सोशल सिक््योरिटी कोड' के अंतर्गत इनको वेज वर्कर्स की श्रेणी में लाया गया है। ...(व्यवधान)... भारत सरकार के द्वारा असंगठित क्षेत्र में काम करने वाले सभी श्रमिकों के रजिस्ट्रेशन के लिए एक ई-श्रम पोर्टल का रजिस्ट्रेशन किया गया है। ...(व्यवधान)... असंगठित क्षेत्र में काम करने वाली महिलाएं भी निश्चित रूप से - जो प्रवासी मज़दूर और डोमेस्टिक मज़दूर हैं, ...(व्यवधान)... माइग्रेंट मज़दूरों का देश में इस समय अलग से एक सर्वे चल रहा है। ...(व्यवधान)... जो महिलाएं विशेष रूप से डोमेस्टिक क्षेत्र में काम करती हैं, उनके लिए भी लेबर डिपार्टमेंट के द्वारा एक सर्वे करवाया जा रहा है, ...(व्यवधान)... ताकि असंगठित क्षेत्र में काम करने वाली महिलाओं के कामकाज की स्थिति में सुधार किया जा सके। ...(व्यवधान)... सरकार उस सर्वे को करवा रही है। ...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Q.No.203. Shri Rajendra Gehlot.

### ESIC hospital in Jodhpur city

†\*203. SHRI RAJENDRA GEHLOT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware of the fact that due to shortage of staff for a long time and the old structure, the ESIC Hospital in Jodhpur city is in a very miserable condition, if so, the steps taken by Government in this regard;
- (b) whether Government proposes to set up a divisional level fully equipped hospital in Jodhpur city for the proper treatment of 2.80 lakh people insured under ESIC and their 11.20 lakh dependents; and
- (c) if so, the details thereof, and if not, the reasons therefor?

† Original notice of the question was received in Hindi.



THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV): (a) to (c) A statement is laid on the Table of the House.

### Statement

(a) The Employees' State Insurance Scheme (ESIS) Hospital, Jodhpur (Rajasthan), a state government run hospital, was originally sanctioned as a 50 bedded hospital. The hospital is currently running with the curtailed capacity of a 25 bedded hospital.

The ESI Corporation (ESIC) has requested the State Government to deploy adequate medical manpower as per the ESIC norms for running it as a 50 bedded ESI hospital. Renovation and repair work of the hospital has been assigned to the Central Public Works Department (CPWD) at an estimated cost of Rs.8.72 crore. The work was started in March, 2022 and is scheduled to be completed by April, 2023.

(b) and (c) As on 31.03.2021, the total number of Insured Persons (IPs) in Jodhpur district is 93,904 and the total number of Employees' State Insurance (ESI) beneficiaries is 3,64,346. Presently, there is no proposal to set up another hospital in Jodhpur city, as there already exists a state run ESIS hospital.

**श्री राजेन्द्र गहलोत** : उपसभाध्यक्ष महोदय, मैं माननीय मंत्री जी से यह जानना चाहूंगा कि राजस्थान के संपूर्ण जिलों में 'कर्मचारी राज्य बीमा निगम' योजना के अंतर्गत वर्ष 2016 से वर्ष 2022 तक कितने नए कर्मचारी पंजीकृत किए गए और उनको चिकित्सा का क्या लाभ मिल रहा है? ...(व्यवधान)...

**श्री भूपेन्द्र यादव** : उपसभाध्यक्ष महोदय, ईएसआईसी में पंजीकरण की जो प्रक्रिया है, उसके अंतर्गत आईपी रजिस्टर करवाए जाते हैं। ...(व्यवधान)...

[ *Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

THE VICE-CHAIRMAN (SHRI V. VIJAYASAI REDDY): Question Hour is over. ...(Interruptions)... The House stands adjourned till 2.00 p.m.

*The House then adjourned for lunch at one of the clock.*

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*The House reassembled after lunch at two of the clock,  
MR. DEPUTY CHAIRMAN in the Chair.*

**GOVERNMENT BILL**

**The Family Courts (Amendment) Bill, 2022  
and  
Amendment for reference of the Family Courts (Amendment) Bill, 2022 to  
a Select Committee**

SHRI JAIRAM RAMESH (Karnataka): Sir, there is a point of order.  
...(Interruptions)...

MR. DEPUTY CHAIRMAN: The Family Courts (Amendment) Bill, 2022.  
...(Interruptions)... Shri Kiren Rijju to move a motion for consideration of the Family  
Courts (Amendment) Bill, 2022. ...(Interruptions)... मैं इसके बाद प्वाइंट ऑफ ऑर्डर  
देता हूँ।

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJJU): Sir, I move:

"That the Bill further to amend the Family Courts Act, 1984, as passed by Lok  
Sabha, be taken into consideration."

**श्री उपसभापति :** अगर आप बिल के बारे में कुछ बोलना चाहें, तो बोल सकते हैं।

**श्री किरन रिज्जु :** सर, बिल ...(व्यवधान)...

SHRI JAIRAM RAMESH: Sir, there is a point of order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Let him complete. ...(Interruptions)... I will allow you.  
...(Interruptions)... No. ...(Interruptions)... Let him speak on the Bill and  
then.....(Interruptions)... No. ...(Interruptions)... Let him complete the moving of  
the Bill Jairamji. ...(Interruptions)... I will allow your point of order.  
...(Interruptions)... Please. ...(Interruptions)... मंत्री जी, आप बोलिए, केवल आपकी  
बात ही रिकॉर्ड पर जाएगी। ...(व्यवधान)...

**श्री किरन रिजिजू :** सर, हम फैमिली कोर्ट्स (अमेंडमेंट) बिल 2022 लेकर आए हैं। यह छोटे से प्रावधान को सुधारने के लिए अमेंडमेंट है। ...**(व्यवधान)**... क्योंकि यह फैमिली का मामला है और लोगों के परिवार को बचाने का मामला है। ...**(व्यवधान)**... इसमें छोटा संशोधन होते हुए भी, हम बहुत ही महत्वपूर्ण यह संशोधन बिल लेकर आए हैं। सर, क्योंकि इसके प्रावधान में चेंजेज़ नहीं हैं, तो जो सदस्य इसमें बोलना चाहेंगे, मैं उनको सुनकर अंत में संक्षेप में अपना जवाब देना चाहूंगा। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: There is one Amendment by Dr. V. Sivadasan for Reference of the Family Courts (Amendment) Bill, 2022, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha. ...**(Interruptions)**... Dr. V. Sivadasan, are you moving your Amendment?

DR. V. SIVADASAN (Kerala): Sir, I move:

"That the Bill further to amend the Family Courts Act, 1984, as passed by Lok Sabha, be referred to a Select committee of the Rajya Sabha, consisting of the following Members:-

1. Shri Bikash Ranjan Bhattacharyya
2. Dr. John Brittas
3. Dr. L. Hanumanthaiah
4. Shri Elamaram Kareem
5. Shri A.A. Rahim
6. Dr. V. Sivadasan
7. Dr. Kanimozhi NVN Somu
8. Shri P. Wilson

with instructions to report by the last day of the first week of the next Session (258<sup>th</sup>) of the Rajya Sabha."

*The questions were proposed.*

...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: Motions moved. ...**(Interruptions)**... One minute. ...**(Interruptions)**... प्लीज़, वेल में खड़े हो कर मुझे मत बताएं। मैंने बताया हुआ है। प्लीज़, मैं माननीय जयराम रमेश जी को प्वाइंट ऑफ ऑर्डर के लिए मौका दूं, इससे पहले मैं कुछ कहना चाहता हूं। पहली चीज़, प्वाइंट ऑफ ऑर्डर को लेकर लगातार कई चीज़ें हो रही हैं। I would like

to clarify about it today. Number one, a point of order can be raised only in relation to the Business of the House at the moment. ...*(Interruptions)*... In other words, no point of order can be raised on a Business not before the House. This is number one.

A point of order is not allowed to be raised during Question Hour, Half-an-Hour Discussion and during division, which is happening. ...*(Interruptions)*... Please. ...*(Interruptions)*... प्वाइंट ऑफ ऑर्डर के बारे में बहुत सारी रूलिंग्स हैं और आपको प्वाइंट ऑफ ऑर्डर का अधिकार है, लेकिन it is subject to certain rules. ...*(Interruptions)*... आप राज्य सभा एट वर्क में देखें, उसमें सभी चीजें हैं। आप अगर विषय पर उठाएंगे, तो मैं मौका दूंगा। अगर विषय नहीं होगा ...*(व्यवधान)*... Just listen to the ruling. ...*(Interruptions)*... यह रूलिंग मैंने नहीं दी है, यह रूलिंग 2006 में दी गई है। Ruling is, when the House is not running then -- the Chairman has given this ruling -- where from does a point of order arise? A point of order is raised only when the House is running. ...*(Interruptions)*... Please. ...*(Interruptions)*... There have been rulings in the very House that until the House does Business, a point of order should not be brought. This is number one. ...*(Interruptions)*... Please. ...*(Interruptions)*... Again, I am reading other ruling. ...*(Interruptions)*... मैं आपको रूलिंग्स के बारे में बता रहा हूँ। ये बहुत सारी रूलिंग्स हैं, उनके बारे में आप सब जानते हैं। आप इन रूल्स को भी जानते हैं। Please. ...*(Interruptions)*... This is a ruling. ...*(Interruptions)*... Ruling by the then Chairman in 1990. ...*(Interruptions)*... 'I have permitted him point of order does not mean this becomes his birthright.' ...*(Interruptions)*... Even then I am giving point of order. ...*(Interruptions)*... इन रूल्स के बारे में आप जानते हैं, even then I am giving. ...*(Interruptions)*... Please. ...*(Interruptions)*...

**श्री जयराम रमेश:** सर, मैं नियमावली के रूल 258 के अनुसार प्वाइंट ऑफ ऑर्डर उठा रहा हूँ।...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: It is subject to certain things, मैंने यह क्लियर कर दिया है।

**श्री जयराम रमेश:** \*...*(व्यवधान)*... हमें प्वाइंट ऑफ ऑर्डर यहां उठाना पड़ता है। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... I am moving to other.....*(Interruptions)*... The motion for consideration of the Bill.....*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... I have not allowed. ...*(Interruptions)*... The motion for consideration of the Bill and the

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\* Expunged as ordered by the Chair.

Amendment moved thereto are now open for discussion. ...*(Interruptions)*... Dr. Ameer Yajnik. ...*(Interruptions)*... कोई बात रिकॉर्ड पर नहीं जा रही है। Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... He is on a point of order. ...*(Interruptions)*... Tiruchiji is on a point of order. ...*(Interruptions)*... आप बताएं।..**(व्यवधान)**..

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, with all humility, I would like to submit to you that when you read about some observations made by the Chair in the past years. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : It is in Rajya Sabha at Work rules. This rule is subject to these things.

SHRI TIRUCHI SIVA : Yes, Sir, number one, when there is no Business, no person can raise a point of order. ...*(Interruptions)*... But, the Business is being carried on.

MR. DEPUTY CHAIRMAN : The point of order before the Business, which is being taken by the House. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Yes, Sir, point of order cannot be raised when there is no Business.

MR. DEPUTY CHAIRMAN : No, no... ...*(Interruptions)*...

SHRI TIRUCHI SIVA : But, when Business is being carried on... ...*(Interruptions)*...

**श्री उपसभापति** : जो बिज़नेस हाउस के सामने है, केवल उसी पर प्वाइंट ऑफ ऑर्डर हो सकता है। ..**(व्यवधान)**..

SHRI TIRUCHI SIVA : Moreover, Sir, a Member can raise a point of order at any point of time. It is a rule.

MR. DEPUTY CHAIRMAN : No; it is subject to certain things. ...*(Interruptions)*...

SHRI TIRUCHI SIVA : Sir, it is in the Rule Book... ...*(Interruptions)*... If a Member can...

MR. DEPUTY CHAIRMAN: Rajya Sabha at Work. ...*(Interruptions)*... आप कहें, तो ..*(व्यवधान)*... I will read in detail. ...*(Interruptions)*... I will read in detail. ...*(Interruptions)*... So, I will go on. ...*(Interruptions)*... Please, I am not allowing. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, a Member can raise a point of order... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Dr. Ameer Yajnik. ...*(Interruptions)*... Dr. Ameer Yajnik. ...*(Interruptions)*... The Family Courts (Amendment) Bill, 2022. ...*(Interruptions)*... सरोज पाण्डेय जी, आप बोलिए, केवल आपकी बात ही रिकॉर्ड पर जाएगी। ..*(व्यवधान)*..

SHRI DEREK O'BRIEN (West Bengal) : Sir, I have a point of order. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Please. ...*(Interruptions)*... Derekji, ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, I thank you very much.

SHRI PRAMOD TIWARI (Rajasthan) : Sir, my point of order is still pending.

MR. DEPUTY CHAIRMAN : Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... यह भी नियम है कि अगर हाउस को डिस्टर्ब करने की इंटेशन से बोला गया है तो कोई प्वाइंट ऑफ ऑर्डर न लिया जाए। ..*(व्यवधान)*..चेयर के पास यह अधिकार है, ..*(व्यवधान)*.. I can read it. ...*(Interruptions)*... I can read it. ...*(Interruptions)*... I can read. ...*(Interruptions)*... Please. ...*(Interruptions)*... Derekji. ...*(Interruptions)*... Derekji. ...*(Interruptions)*...

SHRI DEREK O'BRIEN : Sir, there is no intention to intentionally disrupt the House by raising a point of order. ...*(Interruptions)*... You please give me a chance and after that... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : I have given you a chance. ...*(Interruptions)*...

SHRI DEREK O'BRIEN : Sir, you are supreme in this House, so, you will also pass your judgement on this point of order, I am raising, Sir, related to what you just said about three minutes ago. ...*(Interruptions)*... Sir, my point of order today is under Rule 187 but read in conjunction with Article 105 of this book. This is called the Constitution of India. So, first let's get to Rule 187 based on what you said. Right! So, Rule 187 says this, and let me finish reading and then you can say whatever you want.

Rule 187, question of privilege, "Subject to the provisions of these rules, a Member, with the consent-- your consent, Sir,-- may raise a question involving a breach of privilege either of a member or of the Council, that is us, or of a Committee thereof." That is the rule. You read this rule in conjunction with Article 105 of this very important book, Indian Constitution. Sir, now, read in conjunction with this rule. Now, this is important and you will appreciate, "Powers and privileges of the Houses of Parliament and of the Members thereof. Subject to the provisions of this Constitution and the rules and standing orders regulating the procedure of Parliament, there shall be freedom of speech in Parliament." This is my point today. It is my right. This gives me my right.

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN : The Constitution gives me my right. Nobody can ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : *Mananiya Derekji*, ...*(Interruptions)*... Please, no, no. ...*(Interruptions)*... I have already given my ruling on this. ...*(Interruptions)*... No. ...*(Interruptions)*... मैंने इस पर ऑलरेडी रूलिंग दे दी है। ..*(व्यवधान)*.. I have already given a ruling on this. ...*(Interruptions)*... Please, please. ...*(Interruptions)*... No. ...*(Interruptions)*... Number one is.... ...*(Interruptions)*... Please. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*...

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, you give your ruling. *(Interruptions)*...

MR. DEPUTY CHAIRMAN : No, please take your seats. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... आप चेयर को बोलने नहीं दे रहे हैं। ..*(व्यवधान)*.. Please. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... *Mananiya*... ...*(Interruptions)*... Please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN : Sir, what is this? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Please. ...*(Interruptions)*... No. ...*(Interruptions)*... He is also right. ...*(Interruptions)*... He is also right. ...*(Interruptions)*... Please. ...*(Interruptions)*... Please. ...*(Interruptions)*... No. ...*(Interruptions)*... I will come. ...*(Interruptions)*... Yes, you speak.

**पर्यावरण, वन और जलवायु परिवर्तन मंत्री; तथा श्रम और रोजगार मंत्री (श्री भूपेन्द्र यादव) :** उपसभापति महोदय, हम सभी सदस्य संविधान को मानते हैं, हम सभी संविधान की गरिमा की बात करते हैं। सर, संविधान में फ्रीडम ऑफ स्पीच है, लेकिन संविधान में फ्रीडम ऑफ \* कहाँ दिया हुआ है? किसने कहा है कि फ्रीडम ऑफ \* है? यहाँ तो लगातार \* हो रहा है।..(व्यवधान).. यहाँ तो लगातार \* हो रहा है। ...(व्यवधान)...

SHRI DEREK O'BRIEN: Sir, ... ..(Interruptions)...

MR. DEPUTY CHAIRMAN: I will come. ... ..(Interruptions)... Please. ... ..(Interruptions).. देरेक जी, मैं आ रहा हूँ।..(व्यवधान).. No, no. ... ..(Interruptions)... Please. ... ..(Interruptions)... दोला जी, प्लीज़ आप बैठिए।

SHRI DIGVIJAYA SINGH: Sir, word \* is unparliamentary. ... ..(Interruptions)...

**श्री उपसभापति :** आप प्वाइंट ऑफ ऑर्डर के बारे में सुनना नहीं चाहते हैं।..(व्यवधान).. Number one. ... ..(Interruptions)... Please. ... ..(Interruptions)...

SHRI DIGVIJAYA SINGH: Sir, \* is unparliamentary. ... ..(Interruptions)...

MR. DEPUTY CHAIRMAN: It will be examined; no problem. माननीय सदस्यगण, देरेक जी ने यह प्वाइंट ऑफ ऑर्डर उठाया। उन्होंने यह भी कहा कि चेयर जो भी डिस्ीजन लेगी, चेयर रूल्स के अनुसार ही जाती है और जो प्वाइंट इन्होंने उठाया है, यह प्वाइंट पहले के कई सेशन में उठाया गया, जिसमें क्लियर है कि इस कॉन्स्टीट्यूशन के प्रोविज़ंस के तहत ही रूल्स ऑफ प्रोसीजर बने हुए हैं। ... ..(व्यवधान)... It is subject to that. ... ..(Interruptions)...

SHRI TIRUCHI SIVA: Sir, no translation is available. ... ..(Interruptions)...

MR. DEPUTY CHAIRMAN: Translation is available. ... ..(Interruptions)... This is subject to rules and provisions of the Rules Book. So we are going by the rule. ... ..(Interruptions)... Please. ... ..(Interruptions)... I have already given ruling on this. ... ..(Interruptions)... Please, no. ... ..(Interruptions)...

**श्री प्रमोद तिवारी:** सर, मेरा प्वाइंट ऑफ ऑर्डर आपने लिया ही नहीं है। ... ..(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please. ... ..(Interruptions)... No further point of order. ... ..(Interruptions)... No further point of order. ... ..(Interruptions)...

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\* Expunged as ordered by the Chair.



**सुश्री सरोज पाण्डेय** (छत्तीसगढ़) : माननीय उपसभापति जी, आज जिस विषय को लेकर आपके बीच में देश के प्रधान मंत्री माननीय नरेन्द्र मोदी जी के द्वारा, हमारे मंत्री जी के द्वारा दो राज्यों को न्याय दिलाने हेतु कुटुम्ब न्यायालय संशोधन विधेयक, 2022 लाया गया है, मैं इसके समर्थन में बोलने के लिए खड़ी हुई हूँ।...(व्यवधान)...

भारत एक ऐसा देश है, जो सदियों से अपनी सांस्कृतिक परम्पराओं को संरक्षित रखने में विश्वास रखता है।...(व्यवधान)....जब हम अपनी सांस्कृतिक परम्परा को समृद्ध बनाने के लिए, अक्षुण्ण बनाने के लिए प्रयास करते हैं तो उसमें परिवार एक बहुत बड़ी भागीदारी निभाता है।...(व्यवधान)....इस परिवार में जब पीढ़ियों का अंतर होता है या पहले से हमारे यहां कुटुम्ब की एक पुरानी परम्परा रही है, इस पुरानी परम्परा में ही ऐसे बहुत से विवाद, जो घरों में होते थे, हमारे बड़े-बुजुर्ग, हमारे परिवार और समाज के लोग बैठकर उनका न्याय करते थे।...(व्यवधान)....और पीढ़ियों तक उस विषय को माना जाता था।...(व्यवधान)...

**श्री उपसभापति:** कृपया अपनी सीट पर जायें। आपकी कोई बात रिकॉर्ड पर नहीं आएगी।...(व्यवधान)...

**सुश्री सरोज पाण्डेय** : यह हमारे भारत की एक अक्षुण्ण और बहुत ही समृद्धशाली परम्परा रही है। माननीय उपसभापति महोदय, मैं बताना चाहती हूँ कि इसे लाने की आवश्यकता क्यों पड़ी। इसको लाने की आवश्यकता इसलिए पड़ी कि जो कुटुम्ब न्यायालय हैं, इनकी स्थापना के लिए केन्द्र के द्वारा अधिसूचना जारी की जाती है और अधिसूचना जारी किया जाना केन्द्र सरकार के लिए आवश्यक होता है।...(व्यवधान)....लेकिन हिमाचल प्रदेश और नागालैंड में केन्द्र के द्वारा ऐसी अधिसूचना जारी नहीं की गई। बिना अधिसूचना के इन न्यायालयों को विधिमान्य नहीं माना जा सकता है, इसलिए इस संशोधन को लाने की आवश्यकता पड़ी है। ...(व्यवधान)....चूंकि कुटुम्ब न्यायालय अधिनियम, 1984 में पूर्ववर्ती सरकारें, जो उस समय की तात्कालिक सरकारें थीं, उन सरकारों के द्वारा अधिसूचना जारी नहीं की गई।...(व्यवधान)....उसके कारण जो वहां पर वैधता थी, उससे कुटुम्ब न्यायालयों की वैधता पर प्रश्नचिन्ह लगा, इसलिए हमारे संवेदनशील प्रधान मंत्री जी ने इस बात की कोशिश की है और आज सरकार के द्वारा इन दो राज्यों के कुटुम्ब न्यायालयों को विधिमान्य रूप से मान्यता देने के लिए इस संशोधन को लाया गया है।...(व्यवधान)...

मैं कहना चाहती हूँ कि हमारे यहां पर हम लोग बहुत लम्बे समय से संयुक्त परिवार में रहते आये हैं और परिवार हमारे लिए वह क्षण होता है कि अगर कहीं हम परेशान हैं, हमारी परिस्थितियां हमारे विपरीत हैं तो ऐसे समय पर परिवार हमारे लिए संबल बनकर खड़ा होता है।...(व्यवधान)....जब परिवार संबल बनकर खड़ा होता है तो व्यक्ति चाहे कितने भी संताप में हो, वह उससे बाहर निकलता है।...(व्यवधान).... भारत के हमारे एक पूर्ववर्ती पड़ोसी देश के राष्ट्राध्यक्ष ने इस विषय में कहा था कि अगर भारत को समाप्त करना है तो भारत की संस्कृति पर आघात किया जाये। अगर भारत की संस्कृति पर आघात होगा तो भारत समाप्त होगा।

पाश्चात्य संस्कृति ने भारत की संस्कृति को बहुत हद तक आघात पहुंचाया है। मैं कहना चाहती हूँ कि भारत की संस्कृति बेहद समृद्धशाली रही, लेकिन इस समृद्धि में जो पाश्चात्य

संस्कृति है, वह धीरे-धीरे कहीं न कहीं प्रवेश कर गई, जो संयुक्त परिवार थे, वे संयुक्त परिवार टूटे और एकल परिवार ज्यादा बने। संयुक्त परिवारों में जब हम रहते थे तो हमारी बहुत सी ऐसी आवश्यकताएं होती थीं, जिन्हें परिवार के सदस्य पूरा करते थे, लेकिन एकल परिवार में रहते हुए बहुत सी ऐसी समस्याएं पैदा हुईं, जिनके कारण आज लोगों को संस्कार नहीं मिल पाते हैं। वे अपने रीति-रिवाज से परिचित नहीं हो पाते और जब रीति-रिवाजों से परिचित नहीं होते हैं तो ऐसे समय पर जिन परिस्थितियों का निर्माण होता है, वह तलाक का विषय बनता है। कभी घर में बेटियां अगर ज्यादा पैदा हुईं तो इन विषयों को लेकर भी महिलाओं को प्रताड़ित किया गया। दो विचार अगर आपस में टकराये तो पति-पत्नी के बीच आपस में विषय बने। यह विचार की टकराहट, पीढ़ियों की सोच का अन्तर इस प्रकार का बना कि परिवार टूटने लगे। ...**(व्यवधान)**... जब परिवार टूटता है, तब मानसिक संताप होता है। ...**(व्यवधान)**... इस मानसिक संताप से निकलने में परिवार बहुत अहम भूमिका निभाता है। ...**(व्यवधान)**... मैं कहना चाहती हूँ कि कुटुम्ब न्यायालय ज्यादा से ज्यादा हों। ...**(व्यवधान)**... अगर फैमिली कोर्ट्स ज्यादा से ज्यादा होंगे, तो आज कुटुम्ब न्यायालय में जो ये विषय जाते हैं, जो हम पहले अपने परिवारों में ही निपटा लेते थे, ...**(व्यवधान)**... यह संताप लंबे समय तक रहता है, तो व्यक्ति कहीं न कहीं डिप्रेशन में जाता है। ...**(व्यवधान)**... एक अलग प्रकार की संस्कृति अभी इस देश में दिखाई देती है। ...**(व्यवधान)**... एक पाश्चात्य संस्कृति का बहुत बड़ा विषय आता है, जिसमें सेम सेक्स मैरिज का भी एक विषय हमें लगातार सुनाई पड़ता है। ...**(व्यवधान)**... यह भारत की संस्कृति नहीं है। ...**(व्यवधान)**... भारत की संस्कृति में हम अपनी संस्कृति को अक्षुण्ण रखने के लिए प्रयास करें। ...**(व्यवधान)**... आज कुटुम्ब न्यायालय के 11 लाख से ज्यादा केसेज पेंडिंग हैं। ...**(व्यवधान)**... ऐसे 11 लाख से ज्यादा परिवार मानसिक संताप को झेल रहे हैं। ...**(व्यवधान)**... 5 करोड़ से ज्यादा केसेज पूरे देश में पेंडिंग हैं। ...**(व्यवधान)**... मैं कहना चाहती हूँ कि अगर ज्यादा से ज्यादा कुटुम्ब न्यायालयों की स्थापना होगी, तो निश्चित तौर पर आने वाले समय में जो ये 11 लाख से ज्यादा परिवार मानसिक संताप झेल रहे हैं, ...**(व्यवधान)**... जो हमारी संस्कृति पर आघात कर रहे हैं, उनको कहीं न कहीं ...**(व्यवधान)**... यह संस्कृति बचेगी। ...**(व्यवधान)**... अपनी संस्कृति को बचाने के लिए ज्यादा से ज्यादा कुटुम्ब न्यायालयों की स्थापना की जाए। ...**(व्यवधान)**... आज मैं सरकार के द्वारा लाए हुए इस संवेदनशील संशोधन पर सरकार को धन्यवाद देते हुए अपनी बात को समाप्त करती हूँ। ...**(व्यवधान)**... धन्यवाद। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Ms. Sushmita Dev, please speak. ...*(Interruptions)*...

MS. SUSHMITA DEV (West Bengal): Sir, the Family Courts (Amendment) Bill, 2022 is an important Bill but the way the Opposition is being treated, we want to walk out, in protest.

**श्री उपसभापति :** रूल 110 और रूल 240 के तहत जो स्पीच विषय से, बिल से संबंधित है, वही रिकॉर्ड पर जाएगी। ...**(व्यवधान)**... This is not going on record. ...*(Interruptions)*...

Please, you speak; it will go on record. सुष्मिता जी, आप बिल पर बोलिए, वह रिकॉर्ड पर जाएगा। ...**(व्यवधान)**... Please speak. ...*(Interruptions)*...

MS. SUSHMITA DEV: \*

MR. DEPUTY CHAIRMAN: You are not speaking on the subject, it is not going on record. ...*(Interruptions)*... It is not going on record under Rule 110 and Rule 240. ...*(Interruptions)*... Please. ...*(Interruptions)*... Shri P. Wilson. ...*(Interruptions)*... Now, Shri Narain Dass Gupta. ...*(Interruptions)*... Narain Das Guptaji, please speak. ...*(Interruptions)*...

*(At this stage, some hon. Members left the Chamber.)*

SHRI NARAIN DASS GUPTA (National Capital Territory of Delhi): Sir, thank you very much. ...*(Interruptions)*... लेकिन सर, \*...**(व्यवधान)**...

**श्री उपसभापति** : आप विषय पर बोलें, अदरवाइज़ रूल 110 और रूल 240 के तहत कोई स्पीच, जो सब्जेक्ट से इररेलेवेंट होगी, वह रिकॉर्ड पर नहीं जाएगी। ...**(व्यवधान)**... Narain Das Guptaji, please speak on the subject. ...*(Interruptions)*...

**श्री नारायण दास गुप्ता** : \*

**श्री उपसभापति** : नारायण दास गुप्ता जी, आप विषय पर बोलिए। ...**(व्यवधान)**... आप विषय पर नहीं बोल रहे हैं। ...**(व्यवधान)**... Mr. Muzibulla Khan, please speak. ...*(Interruptions)*... आप बोलिए, केवल आपकी बात रिकॉर्ड पर जाएगी। ...**(व्यवधान)**...

**श्री मुजीबुल्ला खान (ओडिशा)** : महोदय, एक परंतुक और एक नया खंड जोड़ने के लिए परिवार न्यायालय अधिनियम, 1984 में संशोधन करने के लिए कानून और न्याय मंत्री द्वारा 18 जुलाई, 2022 को लोक सभा में विधेयक पेश किया गया था। ...**(व्यवधान)**... हिमाचल प्रदेश और नागालैंड में क्रमशः 15 फरवरी, 2019 और 12 सितंबर, 2008 से परिवार न्यायालय अधिनियम का पूर्वव्यापी प्रभाव देने के लिए धारा 1 (3) में, धारा 3 (ए) के माध्यम से एक प्रावधान जोड़ा गया है। ...**(व्यवधान)**... इसके तहत संशोधन अधिनियम के शुरू होने से पहले हिमाचल प्रदेश और नागालैंड में फैमिली कोर्ट की स्थापना की गई। ...**(व्यवधान)**... ताकि की गई कार्रवाई, कर्तव्य, नियुक्तियों, शक्तियों और कार्यों को वैध माना जाए। ...**(व्यवधान)**... दूसरे शब्दों में, हिमाचल प्रदेश

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\* Not recorded.

में परिवार न्यायालयों का कामकाज, 15 फरवरी, 2019 से संशोधन अधिनियम के प्रारम्भ होने तक और नागालैंड में 12 सितम्बर, 2008 के बीच संशोधन अधिनियम के प्रारम्भ होने तक वैध माना जाएगा। ...**(व्यवधान)**...

इस संशोधन को लाने का कारण हिमाचल प्रदेश में तीन परिवार न्यायालयों के अधिकार क्षेत्र को हिमाचल प्रदेश उच्च न्यायालय के समक्ष चुनौती दी गयी है। ...**(व्यवधान)**... परिवार न्यायालय अधिनियम, 1984 की धारा 3 के तहत, हिमाचल प्रदेश सरकार ने 15 फरवरी, 2019 को शिमला, धर्मशाला और मंडी में तीन परिवार न्यायालयों की स्थापना को अधिसूचित किया। ...**(व्यवधान)**... इसी तरह उसी धारा के तहत नागालैंड सरकार ने दो परिवार न्यायालयों की स्थापना को अधिसूचित किया। ...**(व्यवधान)**... 12 सितम्बर, 2008 को दीमापुर और कोहिमा में परिवार न्यायालय समस्या इसलिए उत्पन्न हुई क्योंकि केन्द्र सरकार हिमाचल प्रदेश और नागालैंड में अधिनियम को लागू करने के लिए परिवार न्यायालय अधिनियम, 1984 की धारा 1 (3) के तहत राजपत्र अधिसूचना जारी करने में विफल रही। ...**(व्यवधान)**...

महोदय, सरकार को इसकी पूर्वव्यापी प्रकृति के कारण एक संशोधन विधेयक लाने की आवश्यकता है। ...**(व्यवधान)**... न्यायालयों ने बार-बार यह माना है कि कार्यपालिका प्रत्यायोजित कार्य कर सकती है यदि पूर्वव्यापी तरीके से कानून ...**(व्यवधान)**... अगर मूल कानून स्पष्ट रूप से ऐसे पूर्वव्यापी प्रत्यायोजित कानून की अनुमति देता है। ...**(व्यवधान)**... डा. इन्द्रमणि प्यारेलाल गुप्ता बनाम डब्ल्यू. आर. नाथू और अन्य, ...**(व्यवधान)**... 1963 एससीआर (1) 721, आयकर अधिकारी, एलेप्पी बनाम एम.सी. पोन्नूज और अन्य, ...**(व्यवधान)**... 1970 एससीआर (1) 678 में धारा 1 (3) कार्यपालिका को भूतलक्षी कार्रवाई की ऐसी स्पष्ट शक्ति प्रदान नहीं करता है।...**(व्यवधान)**...

महोदय, यह विधेयक परिवार न्यायालयों की स्थापना और राज्य सरकारों और परिवार न्यायालयों द्वारा की गई कार्रवाइयों को मान्य करने और बचाने के अपने उद्देश्य को पूरा करेगा। ...**(व्यवधान)**... हालांकि इस संशोधन विधेयक में एक समस्या है। ...**(व्यवधान)**... अब तक केन्द्र सरकार ने कार्यकारी निर्णयों के माध्यम से राज्यों में परिवार न्यायालय अधिनियम, 1984 के प्रवर्तन को अधिसूचित किया है। ...**(व्यवधान)**... यह पहला उदाहरण होगा, जब इस तरह के प्रवर्तन को विधायी संशोधन के माध्यम से लाया गया है।...**(व्यवधान)**... इसलिए यह संशोधन हिमाचल प्रदेश और नागालैंड में अन्य राज्यों की तुलना में अलग तरह से व्यवहार करेगा। ...**(व्यवधान)**... क्योंकि पूर्व में विधायी समर्थन होगा, जबकि बाद में परिवार न्यायालय अधिनियम के संबंध में केवल एक कार्यकारी समर्थन होगा। ...**(व्यवधान)**...

**श्री उपसभापति** : माननीय सदस्य, जो मेम्बर्स बोल रहे हैं, कृपया उनके सामने जा कर उनको डिस्टर्ब न करें। ...**(व्यवधान)**... प्लीज़, आप वरिष्ठ सदस्य हैं, आप दूसरों के बोलने के अधिकार का हनन न करें। ...**(व्यवधान)**...

**श्री मुजीबुल्ला खान** : विभेदक व्यवहार की स्थिति से बचने के लिए संशोधन विधेयक केन्द्र सरकार को प्रत्यायोजित कानून के पूर्वव्यापी संचालन की एक स्पष्ट शक्ति प्रदान करने के लिए धारा 1 (3) में संशोधन कर सकता था। ...**(व्यवधान)**...

**श्री उपसभापति :** माननीय सदस्य, कृपया आप दूसरे माननीय सदस्यों के बोलने के अधिकार का हनन न करें। ...**(व्यवधान)**...

**श्री मुजीबुल्ला खान :** उसके बाद सरकार एक कार्यकारी अधिसूचना जारी कर सकती थी। ...**(व्यवधान)**... हिमाचल प्रदेश और नागालैंड में अधिनियम के पूर्वव्यापी प्रवर्तन के साथ...**(व्यवधान)**...

**श्री उपसभापति :** आप वेल में खड़े होकर नारे न लगाएं, आप सब अपनी-अपनी सीटों पर जाएं। ...**(व्यवधान)**... कृपया हाउस के नियमों का पालन करें और अपनी सीट पर जाकर बैठें। ...**(व्यवधान)**... आप लोग दूसरे सदस्यों की सीट पर न जाएं। ...**(व्यवधान)**...

**श्री मुजीबुल्ला खान :** हालांकि इसमें भी केन्द्र सरकार को और अधिक शक्तियां देने की एक खामी है, विशेष रूप से पूर्वव्यापी आवेदन की शक्तियां। ...**(व्यवधान)**... लेकिन इस अधिनियम के तहत ऐसी पूर्वव्यापी शक्तियों का दुरुपयोग करने की गुंजाइश बेहद सीमित है। ...**(व्यवधान)**... यदि अनुपस्थित नहीं है। ...**(व्यवधान)**...

माननीय उपसभापति महोदय, मैं एक बात कहना चाहता हूँ कि हमारे कानून में कौन सी जगह खामियां हैं। ...**(व्यवधान)**... जब किसी पति-पत्नी का झगड़ा होता है और वे लोग अलग होना चाहते हैं, ...**(व्यवधान)**... चाहे पति अलग होना चाहता हो या पत्नी अलग होना चाहती हो, तो वे आसानी से अलग क्यों नहीं हो पाते हैं? ...**(व्यवधान)**... उनके जो छोटे-छोटे बच्चे होते हैं, उनकी मानसिकता के ऊपर भी उन झगड़ों का इफेक्ट पड़ता है। ...**(व्यवधान)**... मां-बाप का झगड़ा छोटे बच्चों के ऊपर भी प्रभाव डालता है। ...**(व्यवधान)**... मैं केन्द्र सरकार से अनुरोध करूंगा, माननीय मंत्री जी से अनुरोध करूंगा कि इस विधेयक के साथ-साथ सारे भारतवर्ष में ऐसा संशोधन लाया जाए, ताकि जब भी कोई चाहेगा, पति चाहे या पत्नी चाहे, वे आसानी से अलग हो सकें और शांति से रह सकें। ...**(व्यवधान)**... उनका झगड़ा सालों-साल चलता है, जिसमें पांच-सात साल या दस साल बीत जाते हैं। ...**(व्यवधान)**... मैं आपसे अनुरोध करता हूँ कि इसमें कुछ संशोधन लाया जाए और इन समस्याओं का समाधान किया जाए।

MR. DEPUTY CHAIRMAN: Thank you, Shri Muzibulla Khan. Now, Shri Subhas Chandra Bose Pilli. ...**(Interruptions)**... Only your speech will go on record. ...**(Interruptions)**... Now, Shri Subhas Chandra Bose Pilli. ...**(Interruptions)**... Madam Jebi Mather Hisham, Shri Shaktisinh Gohil, Shri Abdulla, I request you to go back to your seats and allow him to speak, please. ...**(Interruptions)**...

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Mr. Deputy Chairman, Sir, thank you very much for permitting me to speak in Telugu language, which is my mother tongue, on the Family Courts (Amendment) Bill, 2022. ...**(Interruptions)**...

\* Mr. Deputy Chairman Sir, the primary duties of the Family Courts are: (1) To provide resolution of disputes arising in the family, give advice and instructions to keep the family intact. (2) Termination of marriages or custody of children or other such legal disputes that occur within the families. ...(*Interruptions*)... These are the responsibilities of the Family Courts and the objective of the Central Government in establishing them. Workload has increased drastically in the regular courts and has become overburdened. The primary objective of this Bill is to reduce workload, reduce delay and deliver speedy justice. ...(*Interruptions*)...

The Family Courts Act, 1984 was a result of various organisations advocating for women's welfare. It was introduced with the aim of facilitating expeditious and satisfactory resolution of disputes concerning the family through a forum. ...(*Interruptions*)... The nature of this forum is to work in a just manner and with an approach ensuring maximum welfare of society and dignity of women who are oppressed. The socio-economic and psychological condition of the women is taken into account before delivering justice. ...(*Interruptions*)...

A significant limitation of the Family Courts Act is the Domestic Violence Act. As per Section 26 of the Domestic violence Act, women could claim reliefs, residence order and alimony for the well-being of children in custody. ...(*Interruptions*)... If we examine whether the Family Courts are approached by litigants in respect of what I referred to, there are no clear guidelines issued about the jurisdictions/powers of these Family Courts. As per Section 26 of the Domestic Violence Act, regular courts have powers with respect to the issues that I mentioned and the powers are not vested with the Family Courts. Subsequently, we are unable to achieve desired results from the Family Courts. ...(*Interruptions*)... I would like to draw the attention of the Law Minister and request the Central Government that in light of the facts that I spoke of, the Family Courts Act needs to be amended. Family Courts are not clear about their powers and jurisdictions under Section 26 of Domestic Violence Act to grant relief. This issue of Jurisdiction needs to be addressed. Only then we can expect desired results.

MR. DEPUTY CHAIRMAN: Your time is over. ...(*Interruptions*)... Your time is over now. Please conclude. ...(*Interruptions*)...

SHRI SUBHAS CHANDRA BOSE PILLI: \*If we look at the women representation in Judiciary, 30 per cent of the lower courts should constitute women judges. However,

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\* English translation of the original speech delivered in Telugu.

it is not being fulfilled. ...(*Interruptions*)... The representation of women is 11.5 per cent in High Courts and only 4 out of 33 judges in the Supreme Court are women. This is a matter of concern and injustice is being done to women in this regard.

MR. DEPUTY CHAIRMAN: Thank you. ...(*Interruptions*)... Otherwise, I will call the next speaker. ...(*Interruptions*)... I am calling the next speaker. Shri B. Lingaiah Yadav. ...(*Interruptions*)...

**श्री बी. लिंग्याह यादव** (तेलंगाना): सर, हाउस ऑर्डर में नहीं है। ...(**व्यवधान**)... हाउस ऑर्डर में नहीं है। ...(**व्यवधान**)...

**श्री उपसभापति** : आपकी बात रिकॉर्ड पर आयेगी। ...(**व्यवधान**)...

**श्री बी. लिंग्याह यादव** : सर, ...(**व्यवधान**)...

**श्री उपसभापति** : आप बोलिए। ...(**व्यवधान**)... आपकी बात रिकॉर्ड पर आयेगी। ...(**व्यवधान**)...

**श्री बी. लिंग्याह यादव** : सर, ...(**व्यवधान**)... फैमिली कोर्ट की बात है। ...(**व्यवधान**)... सर, हाउस ऑर्डर में नहीं है। ...(**व्यवधान**)... इसलिए मैं नहीं बोल सकता। ...(**व्यवधान**)...

**श्री उपसभापति** : आप बोलिए। ...(**व्यवधान**)... माननीय सदस्यों को हाउस के रूल्स के अनुसार अपनी सीट्स पर बैठना चाहिए। ...(**व्यवधान**)... उनको यहाँ शोर नहीं करना चाहिए। ...(**व्यवधान**)... चेयर आपसे अपील कर रही है। ...(**व्यवधान**)... आप बोलिए, प्लीज़। ...(**व्यवधान**)...

**श्री बी. लिंग्याह यादव** : सर, हाउस ऑर्डर में नहीं है। ...(**व्यवधान**)... मैं नहीं बोल सकता। ...(**व्यवधान**)...

**श्री उपसभापति** : धन्यवाद। ...(**व्यवधान**)... माननीय ए.डी. सिंह जी। ...(**व्यवधान**)... Dr. V. Sivadasan ...(*Interruptions*)...

DR. V. SIVADASAN (Kerala): Sir, I am requesting you. Now, the existing Government is trying to utilize the Enforcement Directorate... ...(*Interruptions*)... Sir, the independent inquiry system... ....(*interruptions*)...

MR. DEPUTY CHAIRMAN: Under Rules 118 and 240 of the Rajya Sabha Rules of Procedures, आप सिर्फ इस बिल पर बोल सकते हैं। ...**(व्यवधान)**... Nothing will go on record. ....**(interruptions)**... You have to speak only on the Bill. ....**(interruptions)**... You are not speaking on the subject. ....**(interruptions)**... Now, Shri Ram Nath Thakur. ....**(interruptions)**...

**श्री राम नाथ ठाकुर** (बिहार): माननीय उपसभापति महोदय, आपने मुझे कुटुम्ब न्यायालय (संशोधन) विधेयक, 2022 पर चर्चा में भाग लेने की जो अनुमति दी है, इसके लिए आपका धन्यवाद।

महोदय, यह संशोधन विधेयक मुख्य रूप से कुटुम्ब न्यायालय अधिनियम, 1984 की धारा 1(3) में संशोधन करने के लिए लाया गया है। ...**(व्यवधान)**... अन्य राज्यों की भाँति यह हिमाचल प्रदेश एवं नागालैंड में भी प्रभावी हो तथा अब तक जो भी फैसले वहाँ न्यायालय द्वारा हुए हैं, वे वैध हों। ...**(व्यवधान)**... इन दोनों राज्यों में बिना केन्द्र की अधिसूचना के ही न्यायालय काम कर रहा था, अब उसको वैधता मिल जायेगी। ...**(व्यवधान)**...

महोदय, मैं एक विषय सरकार के समक्ष लाना चाहता हूँ। ...**(व्यवधान)**... वह कानून विवाह और कौटुम्बिक मामलों से सम्बन्धित तथा उससे जुड़े मामलों में सुलह को बढ़ावा देने और जल्द से जल्द निपटारा सुनिश्चित करने हेतु बना था, किन्तु देश में करीब 720 कुटुम्ब न्यायालयों में लगभग 11 लाख 43 हजार 985 मामले लम्बित हैं। ...**(व्यवधान)**... यह आंकड़ा हिमाचल प्रदेश और नागालैंड के अतिरिक्त है। ...**(व्यवधान)**... अब जहाँ शीघ्र निपटारे की बात है, वहाँ साल दर साल मामले लम्बित हों, तो फिर न्याय कैसे मिलेगा, इस पर सरकार जल्द विचार करे। ...**(व्यवधान)**...

दूसरी बात यह है कि इस कानून के तहत हर जिले में करीब 10 लाख की आबादी पर एक न्यायालय की स्थापना होना चाहिए, किन्तु बिहार एवं अन्य प्रदेशों में एक जिले की आबादी 20 लाख या उससे अधिक है। ...**(व्यवधान)**... मेरा अनुरोध है कि वहाँ सरकार जल्द से जल्द 2 कुटुम्ब न्यायालय स्थापित करे। ...**(व्यवधान)**... जजों की संख्या में वृद्धि की जाए, जिससे किसी मामले का त्वरित निपटारा हो। ...**(व्यवधान)**... साथ ही लम्बित पड़े हुए मामलों का भी निपटारा हो। ...**(व्यवधान)**... महोदय, इसी के साथ मैं इस बिल का समर्थन करता हूँ, जय हिन्द।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Shrimati Vandana Chavan; not present. ....**(interruptions)**... Now, Shri A. D. Singh. आप कृपया विषय पर बोलें। ...**(व्यवधान)**...

SHRI A.D. SINGH (Bihar): Thank you, Sir. India is a family-centred nation with thousands of years of civilization. ...**(Interruptions)**... The beauty of our family system is organic link among members who care for each other. ...**(Interruptions)**... The inter-dependence is very important. ...**(Interruptions)**...



**श्री उपसभापति :** कृपया मेम्बर को बोलने दीजिए।...**(व्यवधान)**... Please do not argue. ...**(Interruptions)**... माननीय मेम्बर का अपना प्रिविलेज है। Please let him speak. ...**(Interruptions)**... माननीय सदस्यगण, आप माननीय ए. डी. सिंह जी को बोलने दें।...**(व्यवधान)**... आप इस तरह से ऑब्स्ट्रक्ट नहीं कर सकते हैं।...**(व्यवधान)**... माननीय सदस्य, कृपया आप बोलिए, आपकी बात रिकॉर्ड पर जा रही है।...**(व्यवधान)**... चूँकि माननीय ए. डी. सिंह जी बोलना चाहते हैं, इसलिए आप उन्हें ऑब्स्ट्रक्ट मत कीजिए।...**(व्यवधान)**... Please allow him to speak. ...**(Interruptions)**... माननीय सदस्य को बोलने का अपना प्रिविलेज है।...**(व्यवधान)**...

**SHRI A.D. SINGH:** In a country like ours where family is paramount, having a well-rooted protector of this institution is extremely necessary. ...**(Interruptions)**... India is a family-centered nation. But, at the same time, rifts between family members, especially between two married adults are quite prominent. ...**(Interruptions)**... We are now in a present state wherein two unhappy adults in a marriage are considerate of seeking a decree of divorce mutually. ...**(Interruptions)**... Women now, unlike in the past, have become more vocal about the facet of domestic violence. Hence, they are quick to approach the courts for their grievance-redressal. In this scenario, validating the existence and jurisdiction of family courts across Himachal Pradesh and Nagaland is the need of the hour. ...**(Interruptions)**...

Sir, over 11.4 lakh cases are pending in family courts across the country. There are innumerable litigants who run from pillar to post to get a decree in their favour and for them to fall under a family court that do not have statutory validity is absolutely unjustified and unfair. ...**(Interruptions)**... This Bill has rectified this major flaw in the existing family courts of Himachal Pradesh and Nagaland. ...**(Interruptions)**... This will not only just unburden the higher courts but would also expedite the judicial process for the relief-seeking litigants. Thank you.

**MR. DEPUTY CHAIRMAN :** Smt. Vandana Chavan, not present. ...**(Interruptions)**... Shri Kanakamedala Ravindra Kumar. ...**(Interruptions)**...

**SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh):** Thank you, Sir, for giving me this opportunity. ...**(Interruptions)**... Sir, the Family Courts Act was originally enacted in 1984. ...**(Interruptions)**... Now, the purpose of the Bill is to promote conciliation in, and secure speedy settlement of, disputes relating to marriages. ...**(Interruptions)**... The Bill has come before the House because the validity of this law was challenged before the High Court of Himachal Pradesh in the absence of notification. ...**(Interruptions)**... You forget about this. I am supporting

the Bill. ...*(Interruptions)*... But, taking advantage of this occasion, I wanted to bring some facts to the notice of the hon. Law Minister with regard to family courts. ...*(Interruptions)*... As far as family courts are concerned, now, they are constituted only in metropolitan cities and other district headquarters. ...*(Interruptions)*... There are no family courts in other subordinate areas. So, the existing sub-courts are dealing with the matters of family courts. ...*(Interruptions)*... Whereas, jurisdiction of the family court deals with Section 125 of the Maintenance Act under Cr.P.C., the Protection of Women from Domestic Violence Act, the Guardians and Wards Act, the Hindu Marriage Act, the Indian Christian Marriage Act and the Special Marriage Act. ...*(Interruptions)*... Lack of jurisdiction with regard to subordinate courts is different. ...*(Interruptions)*... There is some discrimination with regard to the functioning of family courts and also subordinate courts. This has to be neutralized. ...*(Interruptions)*... This is number one.

Secondly, in family courts and Mufsil Courts there is huge pendency of cases! ...*(Interruptions)*... The subordinate courts are flooded with so many civil and criminal cases. ...*(Interruptions)*... Subordinate courts are dealing not only with civil matters but are giving assistance to Sessions Courts Jurisdiction also in dealing with criminal matters. ...*(Interruptions)*... That is why the matters are delayed for years together. ...*(Interruptions)*... The purpose of the Family Courts Act is to promote conciliation and speedy settlement. ...*(Interruptions)*... But, it is unfortunate that there is no specific provision in the Family Courts Act to specify the time for disposal of cases. So, specific time has to be mentioned for disposal of cases, like election petition, etc. Otherwise, the objective of family court will be defeated. ...*(Interruptions)*...

Another issues is: There are issues before guardians and wards with regard to custody of minor children dealt by the family courts. ...*(Interruptions)*... In the absence of specific time-limit, the interest and welfare of minors is not safeguarded. ...*(Interruptions)*... When it comes to maintenance, it is not just wife but children should also be considered by the family court. ...*(Interruptions)*... This has also delayed for years together. ...*(Interruptions)*... After family court judgment, the case can be appealed in the High Court and the Supreme Court. ...*(Interruptions)*... If we drag on the proceedings, the cream of the life of husband and wife will be ruined. ..*(Interruptions)*... So, a time-limit should be prescribed in the Family Courts (Amendment) Bill. ..*(Interruptions)*... It is mandatorily required in the Family Courts (Amendment) Bill. ..*(Interruptions)*... The object of the this Amendment is to establish more Family Courts in the country. ..*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please conclude. ..(*Interruptions*)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: I am concluding, Sir. So many Members are not there. ..(*Interruptions*)... Let me take the opportunity, because so many Members are not there. ..(*Interruptions*)...

MR. DEPUTY CHAIRMAN: There are other Members to speak. ..(*Interruptions*)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I am speaking only on the subject. Judges of the family court needs to be gender sensitised. ..(*Interruptions*)... Now, I come to procedure. ..(*Interruptions*)... The other important aspect to which I would like to draw the hon. Law Minister's attention is that the procedure in the Family Court has to be simplified. ..(*Interruptions*)... Now, the Criminal Procedure Code and the Civil Procedure Code deal with procedural aspects. ..(*Interruptions*)... Unless the procedure is simplified, the delay cannot be avoided. ..(*Interruptions*)... So, this procedural part also has to be amended.

MR. DEPUTY CHAIRMAN: Please conclude now. ..(*Interruptions*)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: There are so many things to be submitted. ..(*Interruptions*)... Due to the paucity of time, I request the hon. Law Minister to review and do the needful amendments in the Family Courts Act and the Hindu Marriage Act. Thank you. ..(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Thank you. Now, Dr. Thambidurai. ..(*Interruptions*)...

DR. M. THAMBIDURAI (Tamil Nadu): Respected hon. Mr. Deputy Chairman, Sir, thank you very much for allowing me to participate in the debate on the Family Courts (Amendment) Bill, 2022. ..(*Interruptions*)... The AIADMK Party supports this Bill...(*Interruptions*)... You know very well that the Family Court Act, 1984, provides for the establishment of Family Courts by the State Governments in consultation with the High Courts to promote conciliation and secure speedy settlement of disputes relating to marriage and family affairs. ...(*Interruptions*)... According to that, the Memorandum submitted to the 14<sup>th</sup> Finance Commission, Union of India, proposed for setting up of Family Courts in each district in the country where such Courts are not available. ...(*Interruptions*)... As per the information available by the High Court, presently, 720 family courts are functional in 26 States which have a total pendency of

11,43,900 cases. ...*(Interruptions)*... These many cases are still pending. What I am requesting the hon. Minister is this. He has taken a lot of efforts to bring the Amendment Bill but Himachal Pradesh and Nagaland are not having the Family Courts. ...*(Interruptions)*... That is why this Amendment has been brought by the hon. Minister before the House. ...*(Interruptions)*... Sir, I appreciate this. At the same time, I want to say that in Tamil Nadu 40 Family Courts are available. But, as our Members have said, there are so many pending cases. ...*(Interruptions)*... Though we have 40, still, we are not able to complete the cases because of so many reasons. ...*(Interruptions)*... Due to dragging of the cases, postponement of cases, etc., family members are suffering. ...*(Interruptions)*... This is a new trend that we are facing in India. In foreign countries, it could be okay because they are having Family Courts; but our culture is different. ...*(Interruptions)*... Now, because of the influence of Western culture, these kinds of family problems have started here also. Therefore, it is better to settle them as early as possible. ...*(Interruptions)*... We cannot prolong the disputes for a long time because animosity is created among the family members when cases are dragged for long. ...*(Interruptions)*... Therefore, I request the hon. Minister to see to it that the cases in High courts or Family Courts are quickly disposed of. ...*(Interruptions)*... Also, if at all any financial requirement is there, the Central Government has to come forward to help the State Government financially in the establishment of courts. Therefore, I personally thank the hon. Minister and also you, Sir, for allowing me to speak on this Bill. I support this Bill. Thank you. ...*(Interruptions)*...

**श्री उपसभापति :** माननीय सदस्यगण, यह बहुत महत्वपूर्ण विषय है। ...*(व्यवधान)*... मेरा आग्रह होगा कि आप अपनी सीट्स पर जाएं और बहस में हिस्सा लें। ...*(व्यवधान)*... श्री जी. के. वासन जी ...*(व्यवधान)*...

SHRI G.K. VASAN (Tamil Nadu): Sir, I thank the hon. Minister for bringing in amendments in the old laws. ...*(Interruptions)*... We all know that there are a lot of pending cases in the country. ...*(Interruptions)*... There are around 4.7 crores cases which are pending before the courts. ...*(Interruptions)*... Out of this, 4.5 crores cases are in the District Courts; High Courts have a backlog of 50 lakh cases; and the Supreme Court has a backlog of 72,000 cases. ...*(Interruptions)*... We are all well aware, Sir, of the saying, 'Justice delayed is justice denied.' ...*(Interruptions)*... The need of the hour is to give legal backing and set up family courts in each district in every State. ...*(Interruptions)*...

Sir, at this juncture, I have a request to the hon. Law Minister. ...*(Interruptions)*... There is a long-standing demand for setting up of regional benches of Supreme Court in the country, especially, in the Eastern Western, Northern and Southern regions. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

SHRI G.K. VASAN: The Madras High Court has a long history of more than 150 years ...*(Interruptions)*... and has a Bench at Madurai which makes justice accessible to people in other parts of the State also. ...*(Interruptions)*... Considering the judicial traditions of the State of Tamil Nadu, if the Southern ...*(Interruptions)*... Regional Bench of Supreme Court is set up in Chennai, it will go a long way in giving access to the litigants who cannot afford to travel all the way to Delhi. ...*(Interruptions)*... Setting up of regional Benches will also mean that there will be a greater number of Judges, leading to speedy disposal of cases. ...*(Interruptions)*...

I compliment the hon. Minister for coming up with this amending Bill. ...*(Interruptions)*...

Before I conclude, Sir, I would like to say that the Opposition has to settle their problems in their own family court. Thank you, Sir. ...*(Interruptions)*...

**श्री उपसभापति :** माननीय अब्दुल वहाब जी, not present. प्रो. राम गोपाल यादव जी। ...*(व्यवधान)*... माननीय राम गोपाल यादव जी। ...*(व्यवधान)*...

**प्रो. राम गोपाल यादव (उत्तर प्रदेश) :** श्रीमन्, ...*(व्यवधान)*...

**श्री उपसभापति :** माननीय राम गोपाल जी बड़े वरिष्ठ मेम्बर हैं, उनको बोलने दीजिए। ...*(व्यवधान)*...

**प्रो. राम गोपाल यादव :** सर, पूरे सदन में अव्यवस्था है। ...*(व्यवधान)*...

**श्री उपसभापति :** प्लीज़, आप विषय पर बोलें। ...*(व्यवधान)*... प्रो. राम गोपाल जी, आप जानते हैं। ...*(व्यवधान)*...

**प्रो. राम गोपाल यादव :** मैं इस विधेयक का समर्थन करता हूँ और आपसे अनुरोध करता हूँ कि अगर हमें बोलवाना चाहते हैं, तो इन्हें पीछे बैठा दें। ...*(व्यवधान)*...

**श्री उपसभापति :** माननीय राम गोपाल जी, आप बड़े वरिष्ठ सदस्य हैं और आपने बड़ी अच्छी बात कही। चेयर को रूल्स और प्रोसीजर में जो अधिकार है, वह मैं बार-बार निवेदन कर रहा हूँ। मेम्बर्स का यह अधिकार है कि वे अपनी सीट पर बैठें, बीच में न आएँ, वेल में न जाएँ। ...**(व्यवधान)**... आप कहिए तो मैं रूल्स पढ़ूँ? ...**(व्यवधान)**... आप कहिए तो मैं रूल्स पढ़ूँ? ...**(व्यवधान)**...

**प्रो. राम गोपाल यादव :** मैंने अपनी बात कह दी है। ...**(व्यवधान)**...

**श्री उपसभापति :** मैं चाहूँगा कि आप बोलें। ...**(व्यवधान)**... माननीय राम गोपाल जी, आप बोलें। ...**(व्यवधान)**... माननीय राम गोपाल जी नहीं बोलना चाहते हैं। ...**(व्यवधान)**... माननीय श्री रामजी, not present. माननीय संदोष कुमार पी, not willing to speak. माननीय पी. विल्सन। ...**(व्यवधान)**... प्लीज़। ...**(व्यवधान)**...

SHRI P. WILSON (Tamil Nadu): Sir, kindly set the House in order.  
...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: This is not my responsibility. ...**(Interruptions)**... I have cleared it. Let the Members follow the rules. ...**(Interruptions)**...

SHRI P. WILSON: I am ready to speak. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN Let the Members follow the rules and etiquettes. ...**(Interruptions)**... There are clear rules. ...**(Interruptions)**... Should I read the rules? ...**(Interruptions)**... हर मेम्बर को अपनी सीट पर बैठना चाहिए, हर मेम्बर को दूसरे के बोलने में ऑब्जेक्ट नहीं करना चाहिए। ...**(व्यवधान)**... हर मेम्बर को अपनी सीट से बात करनी चाहिए। ...**(व्यवधान)**... Please. ...**(Interruptions)**...

SHRI P. WILSON: Mr. Deputy Chairman, Sir, I am ready to speak.  
...**(Interruptions)**... \* ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN Please, please. ...**(Interruptions)**...

SHRI P. WILSON: No, I am ready to speak. I will say that. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN: This is not the ... ...**(Interruptions)**... No, no. ...**(Interruptions)**... You please speak on the subject. It will go on record. ...**(Interruptions)**...

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\* Not recorded

SHRI P. WILSON: Sir, this is also a part of the subject. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. This is the third time when I am giving you the chance to speak on the subject. ...*(Interruptions)*...

SHRI P. WILSON: I am only asking to set the House in order. I am ready to speak. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have already requested several times. ...*(Interruptions)*... Let the Members follow the rules of the House. They should follow the rules and etiquettes of the House. ...*(Interruptions)*... You are not willing to speak. ...*(Interruptions)*...

SHRI P. WILSON: I am ready. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You are not intending to speak. ...*(Interruptions)*... So, I am moving to the other Member, Shrimati S. Phangnon Konyak. ...*(Interruptions)*...

SHRIMATI S. PHANGNON KONYAK (Nagaland): Hon. Deputy Chairman, Sir, the Family Courts (Amendment) Bill, 2022 is of the utmost necessity. In making this Bill an Act, the issue of lack of jurisdiction of Family Courts in Himachal Pradesh and Nagaland will be solved. ...*(Interruptions)*... Mention may be made that in the year 2008, the State Government of Nagaland established two Family Courts, in the districts of Kohima and Dimapur. Similarly, the State Government of Himachal Pradesh established three Family Courts in 2019, in the districts of Shimla, Dharamshala and Mandi. ...*(Interruptions)*... However, in both cases, they are yet to be brought into force by the Central Government *vide* notification in the Official Gazette as prescribed under Section 1(3) of the Family Courts Act, 1984. The whole underlying point of the Bill is to give legal authority to the Family Courts which have so far been functioning without any authorization as such. ...*(Interruptions)*...

Hon. Deputy Chairman, Sir, I would like to place on record my appreciation to the hon. Union Minister for Law and Justice for stating that he would request State Governments to set up family courts in every district. This is a welcome move. ...*(Interruptions)*... Being a tribal woman, hailing from Nagaland, I strongly support this particular Amendment Bill as I believe this would cater to the needs of the affected people and parties while being sensitive to the tribal dynamics too. I thank

the Government led by the hon. Prime Minister, Shri Narendra Modi, for this initiative. ...*(Interruptions)*...

With 715 family courts and 11,49,907 pending cases in the country, there has never been a more opportune time to pass this Amendment Bill. While the family courts in Nagaland will be validated with effect from September, 2008, family courts in Himachal Pradesh will be validated from February, 2019. ...*(Interruptions)*... Here again, I would like to express my profound gratitude to the hon. Union Minister, Shri Kiren Rijju, for discussing the issue of family courts in the recently concluded District Judges Conference here in Delhi, and not forgetting the problems of children while their families are engaged with family courts. This shows the intent of the Government to ensure justice. ...*(Interruptions)*...

Sir, by 2030, Nagaland aims to establish family courts in each district. Therefore, passing this Amendment Bill will prove to be of great help in the coming days. ...*(Interruptions)*... Once again, to quote hon. Minister, Shri Kiren Rijju, "the passage of this particular Amendment Bill will help in providing statutory provision to existing family courts in Himachal and Nagaland." ...*(Interruptions)*... Family courts will be more effective under legal cover. Family courts will no longer have to undergo legal scrutiny. I would like to conclude by humbly requesting respected Members of this august House to let justice see the light of the day. It is only fair that we fulfill our part. Thank you.

**श्री उपसभापति :** माननीय सदस्यगण, मैं प्वाइंट ऑफ ऑर्डर के बारे में सिचुएशन और रूल क्लियर कर चुका हूँ। ...*(व्यवधान)*... हमने 05.08.2021 को जो रूलिंग दी थी, मैं पुनः क्लियर करता हूँ, क्योंकि आपने वह इश्यु पुनः उठाया है। ...*(व्यवधान)*... एक माननीय सदस्य ने कहा है, उसी संदर्भ में, "I would like to mention that Freedom of Speech under article 105 is subject to the Rules of Procedure and Conduct of Business of the House. Therefore, Rule 110 of the Rules of Procedure and Conduct of Business in the Rajya Sabha limiting the scope of discussion is valid. " ...*(Interruptions)*... Please. ...*(Interruptions)*... माननीय मंत्री जी। ...*(व्यवधान)*...

**श्री किरन रिज्जु :** आदरणीय उपसभापति महोदय, आज जितने सदस्यों ने इस महत्वपूर्ण बिल, The Family Courts (Amendment) Bill, 2022 के समर्थन लिए अपना योगदान दिया है, उन्होंने बहुत अच्छे-अच्छे सुझाव दिए हैं, जिसके लिए मैं उन्हें धन्यवाद देना चाहता हूँ। ...*(व्यवधान)*... जिन सदस्यों ने यहां अपनी बात रखी है, मैं उनके नाम लेना चाहता हूँ, ...*(व्यवधान)*... सुश्री सरोज पाण्डेय, श्री मुजीबुल्ला खान, श्री सुभाष चन्द्र बोस पिल्ली, श्री राम नाथ ठाकुर, श्री ए. डी. सिंह, ...*(व्यवधान)*... श्री कनकमेदला रवींद्र कुमार, डा. एम. थंबीदुरई, श्री जी. के. वासन और अंत में श्रीमती एस. फान्गानॉन कोन्याक। ...*(व्यवधान)*...



महोदय, मैं चाहता हूँ कि इस तरह के जो बिल आते हैं, उन पर शांति से विस्तारपूर्वक चर्चा हो। ...**(व्यवधान)**... सब बातें सुनें और इस तरह के महत्वपूर्ण बिल पर पार्लियामेंट में चर्चा हो और फिर उसे सर्वसम्मति से पारित करें। ...**(व्यवधान)**... लेकिन यह दुर्भाग्यपूर्ण है कि आज कांग्रेस ने और हमारे अन्य साथियों ने जो हंगामा किया है ...**(व्यवधान)**... इसलिए मैं बहुत विस्तार से बात नहीं कर पाऊंगा। ...**(व्यवधान)**... जितने सदस्यों ने अपनी-अपनी बातें रखी हैं, उन्होंने बहुत ही सकारात्मक सुझाव दिए हैं और इस बिल का समर्थन किया है। ...**(व्यवधान)**... मैं संक्षेप में इतना ही कहना चाहता हूँ कि हम चाहते हैं कि भारत का हर परिवार सुखी हो, हर एक परिवार के सदस्य आपस में तालमेल बनाकर रहें, पति-पत्नी के बीच में मधुर संबंध हों। ...**(व्यवधान)**... बच्चे खुश रहें, परिवार आबाद हो। हिंदुस्तान में हरेक परिवार आबाद होगा, तभी हमारा देश आगे बढ़ेगा।...**(व्यवधान)**... आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में सरकार ने देशवासियों के लिए अच्छे कदम उठाए हैं, सरकार अच्छी-अच्छी स्कीम्स लेकर आई है, सबके जीवन को छूने वाली स्कीम्स लेकर आई है, ...**(व्यवधान)**... वह तभी संपूर्ण होगी, जब परिवार में खुशी होगी। सभी चाहते हैं कि परिवार में खुशी हो, लेकिन 1984 फैमिली कोर्ट्स एक्ट के तहत जो प्रावधान था, उसकी तरफ मैं आपका ध्यान दिलाना चाहता हूँ- sub-Section (3) of Section 1 के एक्ट में कहा गया है कि "It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint, and different dates may be appointed for different States." ...**(Interruptions)**... The Act has come into force on 14<sup>th</sup> September, 1984; and, as on April 2022, there are 715 Family Courts in the country, which have been established and functioning in 26 States and Union Territories...**(Interruptions)**... including आज यह जो बिल लेकर आए हैं, three Family Courts in Himachal Pradesh, two Family Courts in Nagaland. ...**(Interruptions)**... अगर आज हम संशोधन लेकर नहीं आते, तो जो हज़ारों केसेज़ कोर्ट्स में पेंडिंग हैं और जिनको अभी *void ab initio* declare किया गया है...**(व्यवधान)**... क्योंकि हिमाचल प्रदेश और नागालैंड सरकार ने केन्द्र को सूचना नहीं दी, जिसके तहत केन्द्र सरकार ने नोटिफिकेशन जारी नहीं किया, इसलिए सारे केसेज़ इनवैलिड हो गए हैं। ...**(व्यवधान)**... आज हम जो अमेंडमेन्ट लेकर आ रहे हैं, जो फैमिली कोर्ट्स हिमाचल प्रदेश और नागालैंड में बने हैं, उनको वैलिडेट कर रहे हैं। वहां की कोर्ट्स में जितने भी केसेज़ तय किए गए हैं, उनको रेट्रोस्पेक्टिव इफेक्ट देकर हम परिवारों को सहूलियत देना चाहते हैं।...**(व्यवधान)**...

उपसभापति महोदय, मैं बताना चाहता हूँ कि इन लोगों ने बहुत गड़बड़ माहौल कर दिया है, फिर भी हमारे जितने भी सदस्यों ने अच्छे सुझाव दिए हैं, मैं उनसे हाथ जोड़कर माफी मांगना चाहता हूँ। सर, एक-एक मेम्बर ने अच्छा सुझाव दिया है और मैं एक-एक का जवाब देना चाहता था, क्योंकि बहुत अच्छे सुझाव दिए गए हैं। इस माहौल के बारे में पता नहीं आप क्या कहेंगे? ...**(व्यवधान)**... मैं तो जवाब देना चाहता हूँ, लेकिन इस माहौल में चिल्ला-चिल्ला कर कहेंगे, पर उनके कान में बात नहीं जाएगी। अगर देशवासियों को मौका दिया जाए, तो आवाज़ उस तरफ पहुंचे, मैं फिर भी आपसे अनुरोध करना चाहता हूँ।...**(व्यवधान)**... मेरे पास लिखित जवाब भी है। जितने सुझाव दिए गए हैं, सबके जवाब मेरे पास हैं और अच्छी-अच्छी चीज़ें बताने का भी तर्क मेरे पास है। ...**(व्यवधान)**... सर, मैं सबको समाहित करते हुए इतना कहना चाहता हूँ कि अभी हमारे

जितने भी ऑल-इंडिया ज्यूडिशियल ऑफिसर्स हैं, डिस्ट्रिक्ट कोर्ट्स के डिस्ट्रिक्ट जजेज़, सेशन जजेज़, सबोर्डिनेट जजेज़ की पहली बार हिंदुस्तान में कॉन्फ्रेंस हुई। जिसमें माननीय प्रधान मंत्री जी मौजूद थे, हमारे सुप्रीम कोर्ट के ऑनरेबल चीफ जस्टिस मौजूद थे, सुप्रीम कोर्ट के सारे जजेज़ मौजूद थे और लॉ एंड जस्टिस मंत्री होने के नाते मैं भी मौजूद था। ...**(व्यवधान)**... उसमें मैंने सबके सामने सरकार के मत को एक अपील के रूप में सारे जजेज़ को कहा कि फैमिली कोर्ट्स को प्राथमिकता दी जाए और फैमिली केसेज़ को जितना जल्दी हो सके, सुलझाया जाए। दो एडल्ट्स के बीच झगड़े से बच्चे तड़पते हैं और उनकी कस्टडी को लेकर परिवार के अन्य सदस्यों को बहुत तकलीफ होती है।...**(व्यवधान)**... सर, हिंदुस्तान में शादी सिर्फ दो लोगों का मिलन नहीं है, दो परिवारों का मिलन होता है, दो समुदायों का मिलन होता है। यदि एक शादी टूटती है, तो पूरा परिवार टूट जाता है, समाज टूट जाता है। इसलिए हमने सारे जजेज़ से रिक्वेस्ट की है कि फैमिली कोर्ट्स के जितने भी केसेज़ हैं, उनको प्राथमिकता दी जाए और हिंदुस्तान की 715 कोर्ट्स में जो 11 लाख से ज्यादा केसेज़ पेंडिंग हैं, उनको जल्दी से जल्दी सुलझाया जाए।...**(व्यवधान)**...

3.00 P.M.

भारत सरकार इन्फ्रास्ट्रक्चर की दृष्टि से मदद कर रही है। ...**(व्यवधान)**... लॉ एंड ज्यूडिशियरी की अच्छी सुविधा मिले, टेक्नोलॉजी का उपयोग हो ...**(व्यवधान)**... हम सारी मदद कर रहे हैं। जैसे बिहार से हमारे ठाकुर साहब ने कहा और अन्य सदस्यों ने पूछा, मैं आपको कहना चाहता हूँ कि हिंदुस्तान के हर एक डिस्ट्रिक्ट में एक फैमिली कोर्ट बनना चाहिए। ...**(व्यवधान)**... हमने राज्य सरकारों को भी यह सुझाव दे दिया है और साथ-साथ हाई कोर्ट्स को भी ...**(व्यवधान)**... क्योंकि हाई कोर्ट और राज्य सरकार मिलकर तय करते हैं कि कितनी फैमिली कोर्ट्स कहां बननी हैं। ...**(व्यवधान)**... हमारे माननीय सदस्यों की जो आवाज है, उससे मैं सहमत हूँ। ...**(व्यवधान)**... भारत के हर एक डिस्ट्रिक्ट में कम से कम एक फैमिली कोर्ट बनाया जाए और 11 लाख से भी ज्यादा जो पेंडिंग केसेज़ हैं, उनको जल्दी से जल्दी सुलझाया जाए। ...**(व्यवधान)**... आपने मुझे कहने का मौका दिया और हमारे मेम्बर्स को कहने का मौका दिया, उसके लिए मैं आपका आभारी हूँ और फिर से मैं अपनी पार्टी के और यहां अन्य पोलिटिकल पार्टीज़ के जितने भी नुमाइंदे हैं, मेम्बर्स हैं, जिन्होंने शांति से इस बिल को सुना है, इसका समर्थन किया है, उनको धन्यवाद देना चाहता हूँ। ...**(व्यवधान)**...

सर, आखिर में, हम चाहते हैं कि भारत में हर एक परिवार आबाद हो। हमें सिर्फ एक परिवार के लिए नहीं सोचना है। ...**(व्यवधान)**... हमारे लिए पूरे परिवार इम्पोर्टेंट हैं। एक परिवार सब कुछ नहीं होता है। ...**(व्यवधान)**... भारत में हर एक इम्पोर्टेंट है, हर एक फैमिली बराबर होती है। सर, इसलिए मैं फिर से आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का मौका दिया और मैं हाउस को अनुरोध करता हूँ कि सर्वसम्मति से इस फैमिली कोर्ट्स (अमेंटमेंट) बिल, 2022 को पारित किया जाए।

MR. DEPUTY CHAIRMAN: I shall first put the Amendment moved by Dr. V. Sivadasan for reference of the Family Courts (Amendment) Bill, 2022, as passed by Lok Sabha, to a Select Committee of the Rajya Sabha to vote.

*The motion was negatived.*

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shri Kiren Rijiju to vote. The question is:

"That the Bill further to amend the Family Courts Act, 1984, as passed by Lok Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there is one Amendment (No.1) by Dr. V. Sivadasan. ...(Interruptions).. Mr. Sivadasan, are you moving the Amendment?

#### **Clause 2 -- Amendment of Section 1**

DR. V. SIVADASAN: Sir, I move:

1. That at page 1, line 9, ***after*** the words and figures "12<sup>th</sup> September, 2008", the words "", as being the dates on which the Family Courts were established in the respective States" be ***inserted***.

*The question was put and the motion was negatived.*

*Clause 2 was added to the Bill.*

MR. DEPUTY CHAIRMAN: In Clause 3, there is one Amendment (No.2) by Dr. V. Sivadasan. ...(Interruptions).. Mr. Sivadasan, are you moving the Amendment?

#### **Clause 3 -- Insertion of new Section 3A Validation Of Certain Actions**

DR. V. SIVADASAN : Sir, I move:

2. That at page 2, line 20, ***for*** the words "decree or sentence", the words "decree, verdict, ruling or sentence" be ***substituted***.

*The question was put and the motion was negatived.*

*Clause 3 was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

MR. DEPUTY CHAIRMAN: Now, Shri Kiren Rijju to move that the Bill be passed.

SHRI KIREN RIJJU: Sir, I move:

That the Bill be passed.

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 11.00 hours on Friday, the 5<sup>th</sup> August, 2022.

*The House then adjourned at six minutes past three of the clock till eleven of the clock on Friday, the 5<sup>th</sup> August 2022.*

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